Tenth Lok Sabha XVI Session (26/02/1996 to 12/03/1996)

LOK SABHA

BULLETIN--PART I

(Brief Record of Proceedings)

Monday, February 26, 1996/Phalguna 7, 1917 (Saka)

No. 414

12.22 P.M.

1. National Anthem

The National Anthem was played.

2. President's Address

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both Houses of Parliament assembled together on the 26th February, 1996.

3. Obituary References

The Speaker, the Prime Minister, Sarvashri Atal Bihari Vajpayee, Srikanta Jena, Somnath Chatterjee. Indrajit Gupta, P.G. Narayanan, Sobhanadreeswara Rao Vadde, Venkateswara D. Rao, Syed Shahabuddin, Yaima Singh Yumnam, Chitta Basu, Pius Tirkey, Ebrahim Sulaiman Sait, and Arjun Singh made references to the passing away of Saravashri Surya Narayan Singh and Govinda Chandra Munda, sitting members of Lok Sabha, Shri Heera Bhai, a member of Sixth and Ninth Lok Sabha, Shri Bakin Pertin, a member of Sixth Lok Sabha, Shri Amiya Nath Bose, a member of Fourth Lok Sabha, Shri Dev Kanta Borooah, a memebr of Constituent Assembly, Provisional Parliament, First and Sixth Lok Sabha, Shri T.S. Negi, a member of Sixth and Seventh Lok Sabha, Shri P.C. Sethi, a member of Fourth, Fifth, Seventh and Eighth Lok Sabha and Shri N.T. Rama Rao, former Chief Minister of Andhra Pradesh.

×

The Speaker also made reference to Dabwali tragedy which struck the people of Dabwali/town in Sirsa District of Haryana, where in a devastating fire at a school function more than 350 people, majority of them being school children, met their tragic end on the afternoon of 23 December, 1995.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

4. Resignations from membership of Lok Sabha

The Speaker informed the House that he had received four letters from the following Members resigning their seats in Lok Sabha and that he had accepted their resignations as mentioned below:—

SI. No.	Name of Member	Constituency and State	Date of accept- ance by the Speaker
1.	Shri Ram Pujan Patel	Phulpur (Uttar Pradesh)	15.1.1996
2.	Shri Lal Krishna Advani	Gandhinagar (Gujarat)	17.1.1996
3.	Shri Sharad Yadav	Madhepura (Bihar)	29.1.1996
4.	Shri G. Madegowda	Mandya (Karnataka)	9.2.1996

1.23 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th February, 1996)

S. N. MISHRA, Secretary-General.

BULLETIN — PART I (Brief Record of Proceedings)

Tuesday, February 27, 1996/Phalguna 8, 1917 (Saka)

No. 415

11 A.M.

1. Obituary Reference

"The Speaker made a reference to the passing away of Shri Braja Kishore Prasad Sinha, a member of Provisional Parliament.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 1 to 20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 1 to 155 would be printed in the Official Report for the day.

A statement by the Minister of Food correcting the reply given on 1 August, 1995 to Unstarred Question No. 243 regarding officials of Ministry of Food would also be printed in the Official Report of the day.

(Due to interruptions in the House, Lok Sabha adjoured at 12.02 P.M. and re-assembled at 2.32 P.M.)

3. The Interim Budget (Railways)-1996-97

Shri Suresh Kalmadi presented the Interim Railway Budget for 1996-97.

4. Supplementary Demands for Grants (Railways)-1995-96

Shri Suresh Kalmadi presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1995-96.

5. Demands for Excess Grants (Railways)-1993-94

Shri Suresh Kalmadi presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 1993-94.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the 'Economic Survey-1995-96' (Hindi and English versions).
- (2) A copy each of the following statements (Hindi and English versions) in terms of rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha:—
 - (i) An explanatory statement giving reasons for immediate legislation by the Industrial Disputes (Amendment) Ordinance, 1996.
 - (ii) An explanatory statement giving reasons for immediate legislation by the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1996.
 - (iii) An explanatory statement giving reasons for immediate legislation by the building and other Construction Workers' Welfare Cess Ordinance, 1996.
 - (3) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Employees' Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1996.

- (4) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance, 1996, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Madras, for the year 1994-95.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 1994-95.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Arbitration and Conciliation Ordinance, 1996.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976:—
 - (1) The Standards of Weights and Measures (Packaged Commodities) Sixth Amendment Rules, 1995 published in Notification No. G.S.R.784(E) in Gazette of India dated the 7th December, 1995.
 - (2) The Standards of Weights and Measures (Packaged Commodities) Seventh Amendment Rules, 1995 published in Notification No. G.S.R.788(E) in Gazette of India dated the 8th December, 1995.

- (10) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:—
 - (1) The Industrial Disputes (Amendment) Ordinance, 1996 (No. 1 of 1996) promulgated by the President on the 5th January, 1996.
 - (2) The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1996 (No. 2 of 1996) promulgated by the President on the 5th January, 1996.
 - (3) The Building and other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1996 (No. 3 of 1996) promulgated by the President on the 5th January, 1996.
 - (4) The Building and other Construction Workers' Welfare Cess Ordinance, 1996 (No. 4 of 1996) promulgated by the President on the 5th January, 1996.
 - (5) The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance, 1996 (No. 5 of 1996) promulgated by the President on the 5th January, 1996.
 - (6) The Depositories Ordinance, 1996 (No. 6 of 1996) promulgated by the President on the 7th January, 1996.
 - (7) The Supreme Court and High Court Judges (Conditions of Service) Amendment Ordinance, 1996 (No. 7 of 1996) promulgated by the President on the 11th January, 1996.
 - (8) The Arbitration and Conciliation Ordinance, 1996 (No. 8 of 1996) promulgated by the President on the 16th January, 1996.
 - (9) The Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1996 (No. 9 of 1996) promulgated by the President on the 27th January, 1996.
 - (10) The Telecom Regulatory Authority of India Ordinance, 1996 (No. 10 of 1996) promulgated by the President on the 27th January, 1996.
 - (11) A 1 copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Statement regarding Review by the Government of the working of the Kerala Land Development Corporation Limited, Alleppey, for the period from the year 1980-81 to 1990-91.
- (b) (i) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1980-81, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1981-82, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (iii) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1982-83, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (iv) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1983-84, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (v) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1984-85, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (vi) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1985-86, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (vii) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1986-87, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (viii) Annual Report of the Kerala Land Development

- Corporation Limited, Alleppey, for the year 1987-88, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ix) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (x) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1989-90, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xi) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for period from the year 1976-77 to 1993-94.
- (d) (i) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1976-77, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1977-78, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (iii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1978-79, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (iv) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1979-80, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (v) Annual Report of the Uttar Pradesh Nalkoop Nigam

- Limited, Lucknow for the year 1980-81, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vi) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1981-82, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1982-83, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (viii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1983-84, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (ix) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1984-85, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (x) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1985-86, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (xi) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1986-87, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1987-88, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xiii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (xiv) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1989-90, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xv) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xvi) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xvii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xviii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 1993-94.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga,

New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Research Institute for Yoga, New Delhi, for the year 1994-95.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Depositorics Ordinance, 1996.

7. Assent to Bills

- (1) Secretary-General laid on the Table the following two Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 28th November, 1995:—
 - 1. The Appropriation (No. 5) Bill, 1995
 - 2. The Appropriation (Railways) No. 4 Bill, 1995
- (2) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the Fifteenth Session of Tenth Lok Sabha and assented to by the President:—
 - 1. The Technology Development Board Bill, 1995.
 - The Research and Development Cess (Amendment) Bill, 1995.
 - 3. The persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Bill, 1995.
 - 4. The Uttar Pradesh State Legislature (Delegation of Power) Bill, 1995.

8. Report of Committee on Public Undertakings

Shri Balraj Passi presented the Forty-eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Forty-second Report on Indian Oil Corporation Limited.

9. Report of the Committee on Government Assurances

Shri Basudeb Acharia presented the Thirty-eighth Report (Hindi and English versions) of the Committee on Government Assurances.

10. Reports of the Standing Committee on Food, Civil Supplies and Public Distribution

Shri Shyam Bihari Misra presented the following Reports and Minutes (English and Hindi versions) of the Standing Committee on Food, Civil Supplies and Public Distribution:—

- (1) Thirteenth Report on Action Taken by Government on the recommendations contained in their Fourth Report (Tenth Lok Sabha) on Consumer Protection, and the minutes of the sittings of the Committee relating thereto.
- (2) Fourteenth Report on Action Taken by the Government on the recommendations contained in their Tenth Report (Tenth Lok Sabha) on Demands for Grants (1995-96), Ministry of Civil Supplies, Consumer Affairs and Public Distribution, and the minutes of the sittings of the Committee relating thereto.
- (3) Fifteenth Report on Sugar, and the minutes of the sittings of the Committee relating thereto.

11. Report of the Standing Committee on Transport & Tourism

Shri Chattrapal Singh laid the Twentieth Report (Hindi and English versions) of the Committee on Transport and Tourism on the Privatisation Policy in regard to Major Ports.

12. Motions for Elections to Committees

(i) Shri K. V. Thangka Balu moved the following motion:-

"That in pursuance of Clause 3(3)(h) of the Rehabilitation Council of India Act, 1992, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two

Members from among themselves to serve as members of the Rehabilitation Council of India subject to other provisions of the said Act."

The motion was adopted.

*(ii) Shri Mallikarjun moved the following motion:—

"That in pursuance of Section 3(3)(b) of the Spices Board Act, 1986, read with rules 4(1)(b) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to other provisions of the said Act and the Rules made thereunder."

The motion was adopted

13. Government Bill Introduced

The Telecom Regulatory Authority of India Bill, 1996.

14. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Telecom Regulatory Authority of India Ordinance, 1996 was laid on the Table.

15. Matters Under Rule 377

- 1. Shri P.C. Chacko raised a matter regarding need to allocate more power to Kerala from Ramagundam Super Thermal Power Station.
- 2. Dr. Kartikeshwar Patra raised a matter regarding need to include all the flood affected blocks of Balasore district of Orissa in Employment Assurance Scheme.
- 3. Shri Premchand Ram raised a matter regarding need to take steps for optimum utilisation of mineral ores reserves in Nawada district of Bihar for its alround development.
- 4. Shri Amar Pal Singh raised a matter regarding need to augment crushing capacity of sugar mills particularly in Meerut (U.P.) to mitigate hardships being faced by sugarcane growers.

^{*} At 6 p.m.

*16. Statutory Resolution-Under Consideration

Dr. Laxminarain Pandey moved the following Resolution:-

"That this House disapproves of the Industrial Disputes (Amendment) Ordinance, 1996 (No. 1 of 1996) promulgated by the President on 5 January, 1996."

*17. Government Bill — Under Consideration

The Industrial Disputes (Amendment) Bill, 1995.

The motion for the consideration of the Bill was moved by Shri G. Venkat Swamy.

His Speech was unfinished.

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th February, 1996).

S.N. MISHRA, Secretary-General.

Discussed together.

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, February 28, 1996/Phalguna 9, 1917 (Saka)

No. 416

11.02 A.M.

1. Questions

The Question Hour having been suspended, the replies to Starred Question Nos. 21—40 put down in the Order Paper for the day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 156—316 would be printed in the Official Report for the day.

2. Motion-Under Consideration

Shri Atal Bihari Vajpayee moved the following motion:—

"That this House do express its dissatisfaction at the Government's failure to answer charges relating to the 'Havala Case' and to allegations about illegal pay offs to some Members of Parliament."

The following Members took part in debate:-

- (1) Shri Buta Singh
- (2) Shri Mani Shankar Aiyar
- (3) Shri Suraj Mandal

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3.04 P.M.)

(4) Shri Somnath Chatterjee (Speech unfinished)

The discussion was not concluded.

(Lok Sabha adjourned at 4.02 P.M. and re-assembled at 5 P.M.)

*3 Announcement by Speaker

The Speaker informed the House that the House would adjourn at 4 P.M. today to re-assemble at 5 P.M. for the presentation of the Interim General Budget.

**4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Semiconductor Complex Limited, SAS Nagar, for the year 1994-95.
 - (ii) Annual Report of the Semiconductor Complex Limited, SAS Nagar, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Electronics Test Engineering, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Society for Electronics Test Engineering, New Delhi, for the year 1994-95.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1994-95 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Society for Applied

At 1.58 P.M.

^{**} At 3.04 P.M.

- Microwave Electronics Engineering and Research, Bombay, for the year 1994-95.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Companies (Acceptance of Deposits) Amendment Rules, 1995 published in Notification No. G.S.R. 767 (E) in Gazette of India dated the 1st December, 1995.
 - (ii) The Cost Accounting Records (Insecticides) Amendment Rules, 1995 published in Notification No. G.S.R. 774 (E) in Gazette of India dated the 5th December, 1995.
- (6) A copy of the Notification No. G.S.R. 773(E) (Hindi and English versions) published in Gazette of India dated the 4th December, 1995 regarding issue of guidelines for declaration of Nidhi Companies and Mutual Benefit Society issued under subsection (i) of section 637A of the Companies Act, 1956.
- (7) A copy of the Twenty-Fourth Annual Report (Hindi and English versions) pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from the 1st January, 1994 to the 31st December, 1994, under section 62 of the said Act.
- (8) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1994-95.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre-Essential Oils, Kannauj, for the year 1994-95, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the process and Product Development Centre-Essential Oils, Kannauj, for the year 1994-95.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Process-cum-Product Development Centre, Meerut, for the year 1994-95, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Process-cum-Product Development Centre, Meerut, for the year 1994-95.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 1994-95, alongwith Audited Account.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 1994-95.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1994-95, together with Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the Audited Accounts of the Khadi and Village Industries Commission, Bombay, for the year 1994-95.
- 15. A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India

Services Act, 1951:—

- (1) The All India Services (Conduct) Amendment Rules, 1994 published in Notification No. G.S.R. 52 in Gazette of India dated the 4th February, 1995, together with a corrigendum thereto published in Notification No. G.S.R. 409 in Gazette of India dated the 9th September, 1995.
- (2) The Indian Forest Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1995 published in Notification No. G.S.R. 503 in Gazette of India dated the 2nd December, 1995.
- (3) The Indian Forest Service (Pay) Sixth Amendment Rules, 1995 published in Notification No. G.S.R. 504 in the Gazette of India dated the 2nd December, 1995.
- (4) The Indian Forest Service (Pay) Seventh Amendment Rules, 1995 published in Notification No. G.S.R. 505 in the Gazette of India dated the 2nd December, 1995.
- (5) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1995 published in Notification No. G.S.R. 770(E) in Gazette of India dated the 1st December, 1995.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by

- the Government of the working of the Consultancy Development Centre, New Delhi, for the year 1994-95.
- (18) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1994-95, under section 126 of the Trade and Merchandise Marks Act, 1958.
- (19) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1994-95, under section 155 of the Patents Act, 1970.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1994-95.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 1994-95.
- (21) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1993-94, together with Audit Report thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 1994-95.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 1993-94, together with Audit Report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 1994-95, together with Audit Report thereon.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of Annual Report (Hindi and English versions) of the Nagaland University, Kohima, for the year 1994-95.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Kohima, for the year 1994-95.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1994-95, together with Audit Report thereon.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 1993-94.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 1994-95.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1994-95.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Madras, for the year 1994-95.
- (36) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1994-95, together with Audit Report thereon, under subsection (4) of section 23 of the Institute of Technology Act, 1961.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) and (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ahmedabad, for the year 1994-95.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Bombay, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training, Bombay, for the year 1993-94.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy of the Railway Passengers (Cancellation of Tickets and Refund of Fares) (Second Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 801(E) in Gazette of India dated the 19th December, 1995, under section 199 of the Railways Act, 1989.
- (43) A copy each of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 1994-95.
- (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (44) A copy of the following papers (Hinds and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (1) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1994-95.
 - (2) Annual Report of the Mishie Dhatu Nigam Limited, Hyderabad, for the year 1994-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- *5. Report of the Committee on Private Members' Bills and Resolutions

Shri S. Mallikarjunaiah presented the Forty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

^{*}6. Report and Minutes of the Committee on Public Undertakings

Sqn. Ldr. Kamal Chaudhry presented the Forty-ninth Report (Hindi and English versions) of the Committee on Public Undertakings on National Small Industries Corporation Limited and Minutes of the sittings of the Committee relating thereto.

[&]quot;At 3.06 P.M.

*7. Report of the Joint Committee on Offices of Profit

Shri Chiranji Lal Sharma presented the Thirteenth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

*8. Reports of the Committee on Home Affairs

Shri Kirip Chaliha laid on the Table a copy each (Hindi and English versions) of the Twenty-seventh and Twenty-eighth Reports of the Committee on Home Affairs on the Private Security Guards and Agencies (Regulation) Bill, 1994 and the Code of Criminal Procedure (Amendment) Bill, 1994, respectively.

9. The Interim Budget (General)-1996-97

Shri Manmohan Singh presented the Interim Budget (General) for 1996-97.

10. Government Bill-Introduced

The Finance Bill, 1996

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th February, 1996).

S. N. MISHRA, Secretary-General.

^{*}At 3.06 P.M.

BUILETIN-PART I

(Brief Record of Proceedings)

Thursday, February 29, 1996/Phalguna 10, 1917 (Saka)

No. 417

11 A.M.

1. Starred Questions

Starred Question Nos. 42, 43, 45 and 46 were orally answered. Replies to Starred Question Nos. 41, 44 and 47—60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 317—440 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (a) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 1993-94, alongwith Audited Accounts.
 - (b) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Foundation for Communal Harmony, New Delhi for the years 1992-93 and 1993-94.

- (2) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Special Order (Hindi and English versions) issued by the President on the 29th December, 1995 authorising Governor of Uttar Pradesh for additional expenditure during the year 1995-96 for repairs and electricity etc., issued under sub-section (3) of section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
- (4) A copy of the Annual Plan for the year 1995-96 (Hindi and English versions) of Planning Commission.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi for the year 1994-95.
 - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Videsh Sanchar Nigam Limited, Mumbai, for the year 1994-95.
 - (ii) Annual Report of the Videsh Sanchar Nigam Limited, Mumbai, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Indian Telegraph (Third Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R.696(E) in Gazette of India dated the 26th October,

1995, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and Englich versions) of the Film and Television Institute of India, Pune, for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 1994-95.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Film Development Corporation India Limited, Bombay, for the year 1994-95.
 - (ii) Annual Report of the National Film Development Corporation India Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (15) of 1995—(Commercial)—Hindustan Paper Corporation Limited, under article 151(1) of the Constitution.

4. Reports of the Estimates Committee

Shri Suraj Mandal presented the following Reports (Hindi and English versions):—

- (1) Fifty-fifth Report of Estimates Committee on the Ministry of Finance (Department of Economic Affairs—Budget Division)—Allocation of a separate Budget Head to the Defence Estates Organisation in the Civil Estimates under the Ministry of Defence and Minutes of the sittings of the Committee relating thereto.
- (2) Fifty-sixth Report of Estimates Committee on action taken by Government on the recommendations contained in their Fifty-third Report (Tenth Lok Sabha) on the Ministry of Civil Aviation and Tourism—Development of Tourism and Civil Aviation in Remote and Hilly Areas.

5. Reports of the Public Accounts Committee

Shri Ram Naik presented the following Reports (Hindi and English versions) of the Public Accounts Committee (10th Lok Sabha):—

- (1) Hundred and Fourteenth Report on Action Taken on 83rd Report of Public Accounts Committee (10th Lok Sabha) on Customs Receipts—Loss of revenue due to non-availability of a provision in the Act.
- (2) Hundred and Fifteenth Report on Action Taken on 92nd Report of Public Accounts Committee (10th Lok Sabha) on Import of life-expired ammunition.
- (3) Hundred and Sixteenth Report on Action Taken on 98th Report of Public Accounts Committee (10th Lok Sabha) on Union Excise Duties—System defects in working of Chief Accounting Offices.

6. Report and Minutes of Committee on Public Undertakings

Sqn. Ldr. Kamal Chaudhry presented the 51st Report (Hindi and English versions) of the Committee on Public Undertakings on National Hydroelectric Power Corporation Limited and Minutes of the sittings of the Committee relating thereto.

7. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Parasram Bhardwaj presented the Fifty-eighth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Ministry of Finance (Banking Division)—Reservation for and employment of Scheduled Castes and Scheduled Tribes in National Bank for Agriculture and Rural Development including Minutes (Hindi and English versions) of the sitting of the Committee relating thereto.

8. Reports and Minutes of Standing Committee on Labour and Welfare

Smt. Chandra Prabha Urs presented the following Reports (Hindi and English versions) of the Standing Committee on Labour and Welfare and the Minutes of the sittings of the Committee relating thereto:—

- (1) Twenty-first Report on Action Taken by the Government on the recommendations/observations contained in the Seventh Report of the Standing Committee on Labour and Welfare on 'Welfare of Beedi Workers'.
- (2) Twenty-second Report on Action Taken by the Government on the recommendations/observations contained in the Twelfth Report of the Standing Committee on Labour and Welfare on "The Ministry of Welfare— Demands for Grants, 1995-96."

9. Report of Standing Committee on Railways

Shri Somnath Chatterjee presented the Twentieth Report (Hindi and English versions) of Standing Committee on Railways (1995-96) on Action Taken by Government on the recommendations/ observations contained in their 14th Report on—'Demands for Grants, 1995-96'.

10. Report of the Standing Committee on Transport and Tourism

Shri Vilasrao Nagnathrao Gundewar laid on the Table a copy of the Twenty-first Report (Hindi and English versions) of the Standing Committee on Transport and Tourism on the Seamen's Provident Fund (Amendment) Bill, 1995.

11. Presentation of Petition

Dr. Ramkrishna Kusmaria presented a petition signed by Shri Santosh Bharti, Convenor, Rail Service Improvement Committee, Damoh, Madhya Pradesh, regarding improvement of rail services in Bundeli region of Madhya Pradesh.

12. Government Bill-Introduced

The Supreme Court and High Court Judges (Conditions of Service) Amendment Bill, 1996.

13. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Supreme Court and High Court Judges (Conditions of Service) Amendment Ordinance, 1996 was laid on the Table.

14. Government Bill-Introduced

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1996.

15. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1996 was laid on the Table.

16. Matters under Rule 377

- (1) Shri Jagmeet Singh Brar raised a matter regarding need to check violation of Human Rights in the country.
- (2) Shri Jangbir Singh raised a matter regarding need to allocate more electricity to Haryana from Central Pool.
- (3) Shri K.V.R. Chowdary raised a matter regarding need to provide adequate operational facilities at Rajahmundry airport, Andhra Pradesh.
- (4) Shri Shantaram Potdukhe raised a matter regarding need to declare Indore-Amravati-Yavatmal-Chandrapur-Durg State road in Maharashtra as National Highway.
- Dr. Ramesh Chand Tomar raised a matter regarding need for immediate shifting of bone mills from Hapur, Ghaziabad (U.P.).

- (6) Shri Santosh Kumar Gangwar raised a matter regarding need for early construction of a by-pass at Barcilly, U.P.
- (7) Dr. (Prof.) Girija Devi raised a matter regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution of India.
- (8) Shri Mohan Singh raised a matter regarding need to ensure early payment of sugar cane growers' dues by the sugar mills.

17. Personal Explanation Under Rule 357

Shri Shailendra Mahto made personal explanation regarding certain remarks made against him during the discussion on Motion regarding 'Havala Case' and allegations about illegal pay offs to some Members of Parliament, on 28 February, 1996.

(Lok Sabha adjourned at 1.11 P.M. and re-assembled at 2.32 P.M.)

18. Motion—

Further discussion on the following motion moved by Shri Atal Bihari Vajpayee on the 28th February, 1996 continued:—

"That this House do express its dissatisfaction at the Government's failure to answer charges relating to the 'Havala Case' and to allegations about illegal pay offs to some Members of Parliament."

The following Members took part in debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri Pawan Kumar Bansal
- (3) Shri Srikanta Jena
- (4) Shri Sycd Shahabuddin
- (5) Kum. Mamata Bancrjcc (Speech unfinished)

The discussion was not concluded.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st March, 1996)

S.N. MISHRA. Secretary-General.

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, March 1, 1996/Phalguna 11, 1917 (Saka)

No. 418

11. 02 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Rudrasen Chaudhary, a sitting Member of Lok Sabha, Shri Gopi Ram, a Member of First Lok Sabha, Sardar Swaran Singh Sokhi, a Member of Fifth Lok Sabha and Shri Bishan Chander Seth, a Member of Second and Third Lok Sabha.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after obituary references, Starred Questions could not be called for oral answer. Starred Question Nos. 61—80 put down in the Order Paper for the day were therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 441—615 would be printed in the official Report for the day.

11.07 A.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th March, 1996)

S. N. MISHRA, Secretary-General.

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, March 6, 1996/Phalguna 16, 1917 (Saka)

No. 419

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 81—100 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 616—812 would be printed in the Official Report for the day.

A statement by the Minister of State for Railways correcting the reply given on April 19, 1994 to Unstarred Question No. 3910 regarding Railway Bridges would also be printed in the Official Report for the day.

A statement by the Minister of State for Defence correcting the reply given on December 13, 1995 to Unstarred Question No. 2538 regarding Army Firing would also be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.27 A.M. and re-assembled at 2 P.M.)

2. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of

- the Employees' Provident Fund Organisation, New Delhi; for the year 1994-95.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1994-95 together with Audit Report thereon under section 36 of the Employees' State Insurance Act, 1948.
- (3) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1994-95, under section 34 of the Employees' State Insurance Act, 1948.
- (4) A copy of the Apprenticeship (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 806(E) in Gazette of India dated the 26th December, 1995, under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the MMTC Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1994-95.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Memorandum of Understanding (Hindi and

English versions) between the MMTC Limited and the Ministry of Commerce for the year 1995-96.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Calcutta, for the year 1994-95.
- (10) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisation, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisation, New Delhi, for the year 1994-95.
- (12) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1994-95.
- (14) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual report (Hindi and English

- versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1994-95.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Notification No. G.S.R. 32 (Hindi and English versions) published in Gazette of India dated the 27th January, 1996 declaring certain companies mentioned in the Notification to be Nidhis, under sub-section (3) of section 620A of the Companies Act, 1956.
- (18) A copy of the National Legal Services Authority Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 762(E) in Gazette of India dated the 27th November, 1995 under sub-section (1) of section 27 of the Legal Services Authority Act, 1987.
- (19) A copy of the Thirty Ninth Annual Report (Hindi and English versions) on the Working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1995, under section 638 of the said act.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1994-95, under subsection (3) of the section 24 of the Khadi and Village Industries Commission Act, 1956.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Khadi and Village Industries Commission, Bombay, for the year 1994-95.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1994-95 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1994-95.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 803(E) published in Gazette of India dated the 21st December, 1995 together with an explanatory memorandum making certain amendments to rule 57G of the Central Excise Rules, 1944.
 - (ii) G.S.R. 809(E) published in Gazette of India dated the 26th December, 1995 together with an explanatory memorandum seeking to waive duty on Carbon Doioxide for the period commencing on the 1st March, 1994 to the 11th April, 1994.
 - (iii) G.S.R. 810(E) published in Gazette of India dated the 26th December, 1995 together with an explanatory memorandum regarding adhoc exemption from duties of Customs on Domestic Tariff Area clearance by hundred per cent export oriented undertakings.
 - (iv) G.S.R. 817(E) published in Gazette of India dated the 27th December, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 85/87-CE, dated the 1st March, 1987.
- (24) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 804(E) published in Gazette of India dated the 26th December, 1995, together with an explanatory memorandum seeking to impose anti-dumping duty on Bisphenl-A, exported from Brazil and Russia into India, at the rate of Rs. 10,263/- per M.T. and Rs. 12,559/- per M.T. respectively.

- (ii) G.S.R. 821(E) published in Gazette of India dated the 29th December, 1995, together with an explanatory memorandum regarding exemption to certain goods mentioned in the notification when imported into India, from so much of that portion of the duty of customs leviable thereon.
- (iii) G.S.R. 822(E) published in Gazette of India dated the 29th December, 1995, together with an explanatory memorandum regarding exemption to certain goods mentioned in the notification when imported into India, from so much of that portion of the duty of customs leviable thereon.
- (iv) G.S.R. 823(E) published in Gazette of India dated the 29th December, 1995 together with an explanatory memorandum making certain amendments to certain notifications mentioned therein.
- (v) G.S.R. 64(E) published in Gazette of India dated the 24th January, 1996 together with an explanatory memorandum making certain amendments in Notification No. 59/95-Cus., dated the 16th March, 1995.
- (vi) G.S.R. 65(E) published in Gazette of India dated the 24th January, 1996 together with an explanatory memorandum regarding exemption to goods when imported into India, from so much of that portion of the duty of customs leviable thereon.
- (vii) G.S.R. 66(E) published in Gazette of India dated the 24th January, 1996, together with an explanatory memorandum regarding exemption to goods when imported into India, from so much of that portion of the duty of customs leviable thereon.
- (viii) G.S.R. 33(E) published in Gazette of India, dated the 17th January, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 106/95 Cus., dated the 2nd June, 1995.
 - (ix) G.S.R. 34(E) published in Gazette of India, dated the 17th January, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 107/95-Cus., dated the 2nd June, 1995.

- (x) G.S.R. 35(E) published in Gazette of India, dated the 17th January, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 260/92-Cus., dated the 27th August, 1992.
- (xi) G.S.R. 99(E) published in Gazette of India, dated the 1st March, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 31/86-Cus., dated the 5th February, 1986.
- (25) A copy of the Narcotic drugs and Psychotropic Substances (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 25(E) in Gazette of India dated the 12th January, 1996, under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (26) A copy of the Notification No. S.O. 39(E) (Hindi and English versions) published in Gazette of India dated the 12th January, 1996 making certain additions in the Schedule to Narcotic Drugs and Psychotropic Substances Act, 1985 issued under section 3 of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (27) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the period from the 1st July, 1994 to the 30th June, 1995 alongwith Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1987.
- (28) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India Union Government (No. 5 of 1996)—(Revenue Receipts—Direct Taxes) for the year ended the 31st March, 1995, Under article 151(1) of the Constitution.
- (29) (i) A copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1994-95, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the Audited Accounts of the

- Himalayan Mountaineering Institute, Darjeeling, for the year 1994-95.
- (30) Statement (Hindi and English versions) showing reasons for idelay in laying the papers mentioned at (29) above.
- (31) A copy of the Central Administrative Tribunal (Procedure) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 41(E) in Gazette of India dated the 22nd January, 1996, under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government of the working of the Damodhar Cement and Slag Limited, Madhukunda, for the year 1994-95.
 - (ii) Annual Report of the Damodhar Cement and Slag Limited, Madhukunda, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Praga Tools Limited, Secunderabad, for the year 1994-95.
 - (ii) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) Two statements (Hindi and English versions) showing reasons

- for delay in laying the papers mentioned at (b) and (c) of item (32) above.
- (34) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Cement Corporation of India Limited for the year 1994-95 within the stipulated period of nine months after the close of the Accounting Year.
- (35) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1994-95, within the stipulated period of nine months after the close of the Accounting Year.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Council for Cement and Building Materials, New Delhi, for the year 1994-95.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Scooters India Limited for the year 1994-95 within stipulated period of nine months after the close of the Accounting Year.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya Regional College of Engineering; Nagpur, for the year 1994-95.

- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Department of Education, Ministry of Human Resource Development, for the year 1995-96.
- (42) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985:—
 - (i) G.S.R. 326 published in Gazette of India dated the 8th July, 1995 making certain amendments to Clause (5) of Statute 10A of the Indira Gandhi National Open University Act, 1985.
 - (ii) G.S.R. 455 published in Gazette of India dated the 21st October, 1995 making certain amendments to Clause (4) of the Ordinance on the conduct of Examinations and Evaluation of Student Performance under the Statutes of the Indira Gandhi National Open University Act, 1985.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 1994-95.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) A copy of the All India Council for Technical Education (Financial Adviser and Group 'A' Technical Posts)
 Recruitment Regulations, 1995 (Hindi and English versions)
 published in Notification No. G.S.R. 468 in Gazette of India
 dated the 4th November, 1995, under section 24 of the AllIndia Council for Technical Education Act, 1987.

- (46) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Navodaya Vidyalaya Samiti for the year 1994-95 within stipulated period of nine months after the close of Accounting Year.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Gujarat, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Gujarat, for the year 1994-95.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathmik Shiksha Pariyojana Parishad, Chandigarh, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Haryana Prathmik Shiksha Pariyojana Parishad, Chandigarh, for the year 1994-95.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) A copy each of the following papers (Hindi and English versions) under section 26 of the National Capital Region

Planning Board, Act, 1985:—

- (i) A copy of the Annual Report of the National Capital Region Planning Board, for the year 1993-94.
- (ii) A copy of the Annual Report of the National Capital Region Planning Board for the year 1994-95.
- (iii) A copy of the Annual Accounts of the National Capital Region Planning Board for the year 1994-95, together with Audit Report thereon.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1994-95.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) A copy of the Uttar Pradesh Urban Local Self-Government Laws (Amendment) Act, 1996 (President Act No. 3 of the 1996) (Hindi and English versions) published in Gazette of India dated the 5th January, 1996, under sub-section (4) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1995.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 1994-95.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.

- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1994-95, together with Audited Report thereon.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Railway Protection Force Act, 1957:—
 - (1) The Railway Protection Force (Second Amendment) Rules, 1996 published in Notification No. G.S.R. 39(E) in Gazette of India dated the 18th January, 1996.
 - (2) The Railway Protection Force (Amendment) Rules, 1996 published in Notification No. G.S.R. 45(E) in Gazette of India dated the 27th January, 1996.

Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Harilal Nanji Patel presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto:—

- (1) Sixty-first Report on Action Taken by the Government on the recommendations contained in the Forty-ninth Report (Tenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Petroleum & Natural Gas Reservation for and employment of Scheduled Castes and Scheduled Tribes in Indian Oil Corporation Limited including Reservation for Scheduled Castes and Scheduled Tribes in Grant of Gas/Petrol Agencies.
- (2) Sixty-second Report on Action Taken by the Government on

the recommendations contained in the Forty-fifth Report (Tenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Rural Development (Department of Rural Development) Working of Integrated Rural Development Programme (Assistance Provided to SCs and STs).

- (3) Sixty-third Report on Action Taken by the Government on the recommendations contained in the Forty-fourth Report (Tenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Environment & Forests—Forest Policy in relation to command over and access of Tribal People to Forest Resources.
- (4) Sixty-fourth Report on Action Taken by the Government on the recommendations contained in the Fifty-first Report (Tenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Welfare (Tribal Development Division)—Working of Integrated Tribal Development Projects (ITDPs) in Maharashtra.

4. Report of the Committee on Subordinate Legislation

Shri Prithviraj D. Chavan presented the Twenty-fourth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

5. Reports and Minutes of Standing Committee on Labour and Welfare

Smt. Chandra Prabha Urs presented the following Reports (Hindi and English versions) of the Standing Committee on Labour and Welfare and the Minutes of the Sittings of the Committee relating thereto:—

- (1) Twentieth Report on "The Employee's Provident Funds and Miscellaneous Provision (Amendment) Bill, 1993".
- (2) Twenty-third Report on Action Taken by the Government on the recommendations/observations contained in the Eleventh Report of the Standing Committee on Labour and Welfare on "The Ministry of Labour Demands for Grants, 1995-96".

6. Report and Minutes of Standing Committee on Railways

Shri Harilal Nanji Patel presented the Nineteenth Report (Hindi and English versions) of Standing Committee on Railways (1995-96) on 'Safety Measures and Maintenance of Assets in Railways' and Minutes of the sittings of the Committee relating thereto.

7. The Jammu and Kashmir Budget-1996-97

Shri M. V. Chandrashekhar Murthy presented a statement of estimated receipts and expenditure of the State of Jammu and Kashmir for the year 1996-97.

8. Supplementary Demands for Grants (Jammu & Kashmir)— 1995-96

Shri M. V. Chandrashekhar Murthy presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Jammu & Kashmir for 1995-96.

9. The Uttar Pradesh Budget-1996-97

Shri M. V. Chandrashekhar Murthy presented a statement of estimated receipts and expenditure of the State of Uttar Pradesh for the year 1996-97.

10. Supplementary Demands for Grants (Uttar Pradesh)-1995-96

Shri M. V. Chandrashekhar Murthy presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Uttar Pradesh for 1995-96.

11. Supplementary Demands for Grants (General)-1995-96

Shri M. V. Chandrashekhar Murthy presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (General) for 1995-96.

(Due to interruptions in the House, Lok Sabha adjourned at 2.05 P.M. and re-assembled at 3 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

3.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th March, 1996)

S. N. MISHRA, Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, March 7, 1996/Phalguna 17, 1917 (Saka)

No. 420

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 101—120 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 813—975 would be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 2 P.M.)

2. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Eleventh Annual Report (Hindi and English versions) of the Minorities Commission for the period from the 1st April, 1988 to 31st March, 1989.
 - (ii) A copy of an Explanatory Note (Hindi and English versions) in regard to the above report.
 - (iii) A copy of the Memorandum (Hindi and English versions) of the Action taken on the above report.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English

- versions) of the Regional Computer Centre, Calcutta, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Computer Centre, Calcutta, for the year 1994-95.
- (4) Statement (Hindi and English versions) Showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Computer Centre, Chandigarh, for the year 1994-95.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Biecco Lawrie Limited, Calcutta, for the year 1994-95.
 - (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1994-95, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the IBP Company Limited and its subsidiaries for the year 1994-95.
 - (ii) Annual Report of the IBP Company Limited, and its subsidiaries for the year 1994-95, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Oil and Natural Gas Corporation

- Limited and the Ministry of Petroleum and Natural Gas for the year 1995-96.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the HTL Limited, for the year 1994-95.
 - (ii) Annual Report of the HTL Limited, for the year 1994-95, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Indian Telegraph (Fourth Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 818(E) in Gazette of India dated the 28th December, 1995, under sub-section (5) of the section 7 of the Indian Telegraph Act, 1885.
- (13) A copy of the Annual Report (Hindi and English versions) of the National Centre of Films for Children and Young People, Bombay, for the year 1994-95, alongwith Audited Report.
- (14) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Centre of Films for Children and Young People, Bombay, for the year 1994-95.
- 15. A copy of the Notification No. U14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 31st January, 1996 containing Order regarding extension of period of supersession of Municipal Corporation of Delhi for an additional period of six months with effect from the 1st February, 1996, issued under sub-section (4) of section 490 of the Delhi Municipal Corporation Act, 1957.
- 16. A copy of the Notification No. S.O. 978(E) (Hindi and English versions) published in Gazette of India dated the 15th December, 1995 directing that the Sikh Gurdwaras Act, 1925 shall have effect from the 15th December. 1995 subject to

certain modification mentioned in the Notification, issued under section 72 of the said Act, together with a corrigendum thereto published in Notification No. S.O. 38(E) in Gazette of India dated the 12th January, 1996.

3. Statements of the Public Accounts Committee

Shri Ram Naik laid on the Table (Hindi and English versions) of the Statements showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports:—

- (1) 123rd Report (7th Lok Sabha) on Redundancy in materials procured for the manufacture of an aircraft.
- (2) 137th Report (7th Lok Sabha) on Kandla Port Trust.
- (3) 168th Report (7th Lok Sabha) on Development and Manufacture of a weapon system.
- (4) 221st Report (7th Lok Sabha) on Purchase of second-hand transport aircraft from a private firm.
- (5) 4th Report (8th Lok Sabha) on Coffee Board.
- (6) 25th Report (8th Lok Sabha) on Customs Receipts Irregular Refund of Duty due to incorrect grant of exemption.
- (7) 37th Report (8th Lok Sabha) on Customs Receipts-Duty Exemption Entitlement Scheme.
- (8) 60th Report (8th Lok Sabha) on Acquisition of immovable properties.
- (9) 67th Report (8th Lok Sabha) on Working of Embarkation Headquarters.
- (10) 115th Report (8th Lok Sabha) on Loss of revenue due to non-revision of rentals.
- (11) 120th Report (8th Lok Sabha) on Railway Recruitment Boards.
- (12) 137th Report (8th Lok Sabha) on Reliefs and Refunds.
- (13) 153rd Report (8th Lok Sabha) on Tourists Special Train—The Palace on Wheels.

- (14) 170th Report (8th Lok Sabha) on Delay in development of an equipment for Air Force.
- (15) 181st Report (8th Lok Sabha) on Loss on procurement of Lac.
- (16) 18th Report (10th Lok Sabha) on Sales Tax.
- (17) 38th Report (10th Lok Sabha) on Avoidable expenditure on procurement of cartridge tapered roller bearings.
- (18) 68th Report (10th Lok Sabha) on Union Excise Duties:—Short levy of Duty due to misclassification Prickly Heat Powder A Cosmetic.
- (19) 77th Report (10th Lok Sabha) on Project Import.
- (20) 78th Report (10th Lok Sabha) on Development and production of a trainer aircraft.
- (21) 79th Report (10th Lok Sabha) on Brahmaputra Board, Guwahati Idle Outlay.
- (22) 81st Report (10th Lok Sabha) on Utilisation of External Assistance.
- (23) 84th Report (10th Lok Sabha) on Design and Development of Advanced Light Helicopter.
- (24) 96th Report (10th Lok Sabha) on Excess Over Voted Grants and Charged Appropriations (1991-92).
- (25) 103rd Report (10th Lok Sabha) on Central Pollution Control Board — Audit Review.

4. Reports and Minutes of Committee on Public Undertakings

Smt. Sheela Gautam presented the Fiftieth Report (Hindi and English versions) of the Committee on Public Undertakings on Power Finance Corporation Limited and Minutes of the sittings of the Committee relating thereto.

5. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Harilal Nanji Patel presented a copy of each of the following reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto:

- (1) Fifty-Ninth Report on Ministry of Welfare (Tribal Development Division) Rehabilitation of Displaced Tribals by Major Projects in Madhya Pradesh.
- (2) Sixtieth Report on Ministry of Welfare Action Taken by Government on the recommendations contained in the Fifteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) Working of Integrated Tribal Development Projects in Orissa.

6. Report of the Committee on Petitions

Shri P.G. Narayanan presented the Twenty Sixth Report (Hindi and English versions) of the Committee on Petitions.

7. Reports, Minutes, Verbatim Proceedings and Statement of the Standing Committee on Energy

Shri Jaswant Singh presented the following Reports, Minutes, Verbatim Proceedings and Statement (Hindi and English versions) of the Standing Committee on Energy:

- (1) Twelfth Report on the Coal India (Regulation of Transfers and Validation) Bill, 1995 and Verbatim Proceedings of Sittings of the Committee held in connection with examination of the Bill.
- (2) Thirty-Sixth Report on Fast Kract Power Projects An Evaluation and Minutes of the sittings of the Committee relating thereto.
- (3) Thirty-Seventh Report on Problems of Rajasthan Atomic Power Stations.
- (4) Thirty-Eighth Report on Finalisation of Service Conditions

- and Absorption of Deputationists in Nuclear Power Corporation of India Ltd.
- (5) Consolidated Statement showing action taken by the Government on the recommendations contained in the 14th, 15th (1994-95), 17th, 19th, 27th and 28th (1995-96) Action Taken Reports of the Committee.
- (6) Minutes of the Sittings of the Standing Committee on Energy and of Action Taken Sub-Committee relating to procedural and miscellaneous matters.

8. Reports of Standing Committee on Finance

Smt. Maragatham Chandrasekhar presented the following Reports (Hindi and English versions) of the Standing Committee on Finance and the Minutes of the sittings of the Committee relating thereto:—

- (1) Twentieth Report on the State Bank of India (Subsidiary Banks) Amendment Bill, 1995.
- (2) Twenty-first Report on action taken by Government on the recommendations contained in their Fourteenth Report on Demands for Grants (1995-96) of the Ministry of Planning and Programme Implementation.
- 9. Reports of the Standing Committee on Petroleum and Chemicals
 Shri Sriballav Panigrahi presented the following Reports (Hindi and
 English versions) of the Standing Committee on Petroleum &
 Chemicals:—
 - (1) 25th Report on Action Taken by Government on the recommendations contained in the 17th Report of the Committee (10th Lok Sabha) on 'Demands for Grants relating to the Ministry of Petroleum & Natural Gas for the year 1995-96'.
 - (2) 26th Report on 'Institute of Pesticide Formulation Technology' (Ministry of Chemicals & Fertilizers, Deptt. of Chemicals & Petro-Chemicals).

10. Reports of the Standing Committee on Food, Civil Supplies and Public Distribution

Shri Shyam Bihari Misra presented the following Reports and Minutes (Hindi and English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution:—

- (1) Sixteenth Report on Action Taken by Government on the recommendations contained in their Twelfth Report (Tenth Lok Sabha) on Demands for Grants (1995-96) Ministry of Food and the Minutes of the sitting of the Committee relating thereto.
- (2) Seventeenth Report on Edible Oils, and the Minutes of the sittings of the Committee relating thereto.

11. Report of the Standing Committee on Industry

Shri M. Baga Reddy laid on the table a copy (Hindi and English versions) of the Seventeenth Report of the Standing Committee on Industry on Industrialisation of Backward Areas and the State of the Capital Goods Sector.

12. Report of the Standing Committee on Transport & Tourism

Shri K.M. Mathew laid on the Twenty Second Report (Hindi and English versions) of the Standing Committee on Transport and Tourism on 'Civil Enclaves in Defence Airfields'.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

2.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th March, 1996)

S.N. MISHRA, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, March 8, 1996/Phalguna 18, 1917 (Saka)

No. 421

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Robin Kakoti, who was a member of Fifth Lok Sabha. Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 121, 123 and 125 were orally answered. Replies to Starred Question Nos. 122, 124 and 126—140 were laid on the Table

3. Unstarred Questions

Replies to Unstarred Question Nos. 976—1137 were laid on the Table.

4. Resolution—Adopted

Smt. Pratibha Devisingh Patil moved the following Resolution on the occasion of 'International Women's Day':—

"That incentives be given to girls for education so as to prepare them to exercise their requal rights and perform their responsibilities in the society. Proper and comprehensive education be given right from the primary stage so as to inculcate in the minds of boys and girls, proper attitude of equality, respect and responsibility towards each other. Media be impressed upon not to project women in any form which is derogatory, obscene and vulgar. Adequate reservation of seats for women's representation in the State Legislatures and Parliament be constitutionally provided.

To achieve the above objectives and to monitor the progress and also to suggest ways and means to implement the policies and projects meant for improving the status of women, a Standing Committee of both the Houses of Parliament be constituted."

Thereafter, Kum. Uma Bharati, Dr. (Prof.) Girija Devi, Smt. Geeta Mukherjee, Prof. Malini Bhattacharya, Smt. Lovely Anand, Shri P.V. Narasimha Rao, Smt. Saroj Dubey and the Speaker also made references on the occasion.

The Resolution was adopted unanimously.

5. Motion-Under Consideration

Further discussion on the following motion moved by Shri Atal Bihari Vajpayee on the 28th February, 1996 continued:—

"That this House do express its dissatisfaction at the Government's failure to answer charges relating to the 'Havala Case' and to allegations about illegal pay offs to some Members of Parliament."

The following Members took part in debate:-

- 1. Shri P.V. Narasimha Rao
- 2. Shri Indrajit Gupta
- 3. Shri Chandra Shekhar
- 4. Shri N.K.P. Salve
- 5. Dr. Kartikeswar Patra
- 6. Shri Arjun Singh
- 7. Shri Jaswant Singh
- 8. Shri Umrao Singh

(The discussion was held over and resumed vide para 18 below)

6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1994-95, alongwith Audited Accounts under sub-section (4) of section 24 and under subsection (2) of section 25 of the International Airports Authority Act, 1971.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the International Airports Authority of India, for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 1994-95, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 1994-95.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 44 of the Emigration Act, 1983:—
 - (i) The Emigration (Second Amendment) Rules, 1996 published in notification No. S.O. 159(E) in Gazette of India, dated the 28th February, 1996.
 - (ii) The Emigration (Amendment) Rules, 1996 published notification No. S.O. 111(E) in Gazette of India dated the 8th February, 1996.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development

- Council, Calcutta, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Manufactures Development Council, Calcutta, for the year 1994-95.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Wool & Woollens Export Promotion Council, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the Wool & Woollens Export Promotion Council, New Delhi, for the year 1994-95.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Reivew (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi for the year 1994-95.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Bombay for the year 1994-95.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Madras, for the year 1994-95.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1994-95.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Bombay, for the year 1994-95.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the

- Projects and Equipment Corporation of India Limited, New Delhi, for the year 1994-95.
- (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Overseas Construction Council of India, New Delhi for the year 1994-95.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin for the year 1994-95.
 - (ii) 'A copy of the Annual Accounts (Hindi and English versions) of the Spices Board Cochin for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Reivew (Hindi and English versions) by the Government of the working of the Spices Board, Cochin for the year 1994-95.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products

- Export Development Authority, Kochi, for the year 1994-95.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1994-95, alongwith Audited Accounts.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 772(E) published in Gazette of India dated the 4th December, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 116/85-CE, dated the 8th May, 1985.
 - (ii) The Adhoc Exemption Order No. 35/16/95-CX dated the 28th December, 1995 together with an explanatory memorandum seeking to exempt paper and paperboard manufactured in the Jogighopa factory of Ashok Paper Mill (Assam) Limited from excise duty.
 - (iii) The Central Excise (Amendment) Rules, 1996 published in Notification No. G.S.R. 2(E) in Gazette of India dated the 1st January, 1996 together with an explanatory memorandum.
 - (iv) G.S.R. 3(E) published in Gazette of India dated the 1st January, 1996 together with an explanatory memorandum making certain amendments in the Notifiation No. 64/95-CE, dated the 16th March, 1995.
 - (v) G.S.R. 12(E) published in Gazette of India dated the 9th January, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 75/94-CE, dated the 29th March, 1994.
 - (vi) G.S.R. 36(E) published in Gazette of India dated the

- 17th January, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 8/95-CE, dated the 9th February, 1995.
- (29) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 766(E) published in Gazette of India dated the 29th November, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 17/95-Cus., dated the 16th March, 1995.
 - (ii) G.S.R. 786(E) published in Gazette of India dated the 7th December, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 236/89-Cus., dated the 1st September, 1989.
 - (iii) The Customs Tariff (Determination of Origin of Goods under the Agreement on SAARC Preferential Trading Arrangement) Rules, 1995 published in Notification No. G.S.R. 787(E) in Gazette of India dated the 7th December, 1995 together with an explanatory memorandum.
 - (iv) G.S.R. 797(E) published in Gazette of India dated the 15th December, 1995 together with an explanatory memorandum making certain amendments in the Notification Nos. 131/94-Cus., and 132/94-Cus., dated the 20th June, 1994.
 - (v) G.S.R. 802(E) published in Gazette of India dated the 19th December, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 65/88-Cus., dated the 1st March, 1988.
 - (vi) The Ad hoc Exemption Order No. 342 dated the 22nd December, 1995 together with an explanatory memorandum seeking to exempt viscose staple fibre from Customs duty.
 - (vii) G.S.R. 819(E) published in Gazette of India dated the 28th December, 1995 together with an explanatory

- memorandum extending the validity of Notification No. 257/92-Cus., dated the 12th August, 1992 upto the 31st December, 1999.
- (viii) G.S.R. 4(E) published in Gazette of India dated the 1st January, 1996 together with an explanatory memorandum regarding exemption to machinery, equipments etc. when imported by any authorised work centre or government agency or public undertaking from the whole of the basic and additional duties of Customs leviable thereon.
 - (ix) G.S.R. 5(E) published in Gazette of India dated the 1st January, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 110/86-Cus., dated the 17th February, 1986.
 - (x) G.S.R. 30(E) published in Gazette of India dated the 15th January, 1996 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.
 - (xi) G.S.R. 31(E) published in Gazette of India dated the 15th January, 1996 together with an explanatory memorandum rescinding the Notification No. 84/95-Cus., dated the 1st April, 1995.
- (xii) G.S.R. 37(E) published in Gazette of India dated the 17th January, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 13/95-Cus., and 16/95-Cus., dated the 16th March, 1995.
- (xiii) G.S.R. 807(E) published in Gazette of India dated the 26th December, 1995 together with an explanatory memorandum making certain amendments in two Notifications mentioned therein.
- (xiv) G.S.R. 808(E) published in Gazette of India dated the 26th December, 1995 together with an explanatory memorandum seeking to amend the duty schemes for hundred percent Export Oriented Units and the Export Processing Zone Units so as to permit such units to avail

- of the benefit of the concessional rate of customs duty at the rate of fifteen percent ad valorem.
- (xv) Ad hoc Exemption Order No. 4/96 dated the 8th January, 1996 together with an explanatory memorandum regarding exemption to 105 used computer systems from the whole of the customs duty on their clearance into the domestic tariff area in the form of donation in Charity free of cost, to the Educational Institutions, by a hundred percent Export Oriented Unit.
- (30) A copy of the Review (Hindi and English versions) by the Government of the working of the Deposit Insurance and Credit Gruarantee Corporation, Bombay, for the year 1994-95.
- (31) A copy of the Twenty-Fifth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on the 31st March, 1995, under section 29 of the Life Insurance Corporation Act, 1956.
- (32) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Bombay, for the year 1994-95, together with Audit Report thereon; under sub-section (4) of section 15 of the Securities and Exchange Board of India Act, 1992.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
 - (i) The Life Insurance Corporation of India (Staff) Second Amendment Rules, 1996 published in Notification No. G.S.R. 93(E) in Gazette of India dated the 16th February, 1996.
 - (ii) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Second Amendment Rules, 1996 published in Notification No. G.S.R. 94(E) in Gazette of India dated the 16th February, 1996.

- (iii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Second Amendment Rules, 1996 published in Notification No. G.S.R. 95(E) in Gazette of India dated the 16th February, 1996.
- (iv) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Second Amendment Rules, 1996 published in Notification No. G.S.R. 96(E) in Gazette of India dated the 16th February, 1996.
- (v) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1996 published in Notification No. G.S.R. 102(E) in Gazette of India dated the 22nd February, 1996.
- (35) A copy of the General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) (Amendment) Scheme, 1996 published in Notification No. S.O. 139(E) in Gazette of India dated the 22nd February, 1996, under subsection (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972.
- (36) A copy of each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year 1994-95, together with Auditors Report thereon:—
 - (i) Nimar Kshetriya Gramin Bank, Khargone
 - (ii) Champaran Kshetriya Gramin Bank, Motihari
 - (iii) Rani Laxmibai Kshetriya Gramin Bank, Jhansi
 - (iv) Bikaner Kshetriya Gramin Bank, Bikaner
 - (v) Himachal Gramin Bank, Mandi
 - (vi) Surendranagar Bhavanagar Gramin Bank, Surendranagar
 - (vii) Bundi Chittorgarh Kshetriya Gramin Bank, Bundi
 - (viii) Mithila Kshetriya Gramin Bank, Laheriasarai
 - (ix) Kanpur Kshetriya Gramin Bank, Kanpur
 - (x) Nainital Almora Kshetriya Gramin Bank, Nainital

- (xi) Faridkot Bhatinda Kshetriya Gramin Bank, Bhatinda
- (xii) Shivalik Kshetriya Gramin Bank, Hoshiarpur
- (xiii) Bhilwara Ajmer Kshetriya Gramin Bank, Bhilwara
- (xiv) Hindon Gramin Bank, Ghaziabad
- (xv) Thar Anchalik Gramin Bank, Jodhpur
- (xvi) Bundelkhand Kshetriya Gramin Bank, Tikamgarh
- (xvii) Banaskantha Mehsana Gramin Bank, Patan
- (xviii) Mahakaushal Kshetriya Gramin Bank, Narsingpur
 - (xix) Nagaland Rural Bank, Kohima
 - (xx) Haryana Kshetriya Gramin Bank, Bhiwani
 - (xxi) Etah Gramin Bank, Etah
- (xxii) Sree Anantha Grameena Bank, Anantapur
- (xxiii) Cuttack Gramya Bank, Cuttack
- (xxiv) Yavatmal Grameena Bank, Yavatmal
- (xxv) Malwa Gramin Bank, Sangrur
- (xxvi) Koraput Panchabati Gramin Bank, Jaypore
- (xxvii) Bareilly Kshetriya Gramin Bank, Bareilly
- (xxviii) Sravasthi Gramin Bank, Bahraich
- (xxix) Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur
- (xxx) Kapurthala Ferozpur Gramin Bank, Kapurthala
- (xxxi) Gorakhpur Kshetriya Gramin Bank, Gorakhpur
- (xxxii) Avadh Gramin Bank, Lucknow
- (xxxiii) Kashi Gramin Bank, Varanasi
- (xxxiv) Kalahandi Anchalika Gramya Bank, Bhawanipatna
- (xxxv) Mallabhum Gramin Bank, Bankura
- (xxxvi) Lakhimi Gaonlia Bank, Golaghat
- (xxxvii) Palamau Kshetriya Gramin Bank, Daulatganj
- (xxxviii) Kshetriya Kisan Gramin Bank, Mainpuri
 - (xxxix) Ellaquai Dehati Bank, Srinagar
 - (xl) Surat Bharuch Gramin Bank, Bharuch
 - (xli) Mayurakshi Gramin Bank, Birbhum
 - (xlii) Bhagalpur Banka Gramin Bank, Bhagalpur
 - (xliii) Viveshvarya Gramin Bank, Mandya
 - (xliv) Bolangir Anchalik Gramin Bank, Bolangir
 - (xlv) Ratnagiri Sindhudurg Gramin Bank, Ratnagiri
- (37) A copy of each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural

Banks for the year 1993-94, together with Auditors' Report thereon:—

- (i) Ka Bank Nongkyandong Ri Khasi Jaintia, Shillong.
- (ii) Giridih Kshetriya Gramin Bank, Giridih.
- (iii) Monghyr Kshetriya Gramin Bank, Monghyr.
- (iv) Faizabad Kshetriya Gramin Bank, Faizabad.
- (38) A copy of the Report (Hindi and English versions) on the Trend and Progress of Housing in India — June, 1993 under section 42 of the National Housing Bank Act, 1987.
- (39) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India Union Government (No. 4 of 1996) for the year ended the 31st March, 1995 (Revenue Receipts Indirect Taxes).
 - (ii) Report of the Comptroller and Auditor General of India — Union Government (No. 8 of 1996) for the year ended the 31st March, 1995 — Defence Services (Army and Ordinance Factories).
 - (iii) Report of the Comptroller and Auditor General of India Union Government (No. 9 of 1996) Defence Services (Air Force and Navy).
- (40) A copy of the Appropriation Accounts (Union Government) of the Defence Services for the year 1994-95 (Hindi and English versions).
- (41) (i) A copy of the Annual Accounts (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1994-95, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the Audited Accounts of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1994-95.

- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—

1.	Statement No.XLI	Eleventh Session,
2. 3.		Twelfth Session, 1988 Thirteenth Session, Sabha 1989
4.	Statement No.XXXVIII	Second Session, 1990
5. 6.		Sixth Session, 1990 Seventh Session, 1991 Ninth Lok Sabha
7.	Statement No. XXXII	First Session, 1991
8.	Statement No. XXVII	Second Session, 1991
9.	Statement No. XXVIII	Third Session, 1992
1Ó.	Statement No. XXV	Fourth Session, 1992
11.	Statement No. XXIII	Fifth Session, 1992
	Statement No. XXII Statement No. XVIII	Sixth Session, 1993 Seventh Session,
14.	Statement No. XVII	1993 Eighth Session, 1993 Tenth Lok Sabha

15.	Statement	No. XV	Ninth Session		
16.	Statement	No. X	Eleventh 1994	Session,	
17.	Statement	No.VIII	Twelfth 1994	Session.	Tenth Lok Sabha.
18.	Statement	No. VI	Thirteenth 1995	Session,	
19.	Statement	No. III	Fourteenth 1995	Session,	
20.	Statement	No. I	Fifteenth 1995	Session,	

7. Minutes of Committee on Private Members' Bills and Resolutions

SHRI SANT RAM SINGLA laid on the Table the Minutes (Hindi and English versions) of the Forty-eighth sitting of the Committee on Private Members' Bills and Resolutions held during the current session.

8. Reports of the Public Accounts Committee

Shri Ram Naik presented the following Reports (Hindi and English Persions) of the Public Accounts Committee (10th Lok Sabha):

- (1) Hundred and Seventeenth Report on Action Taken on 85th Report of Public Accounts Committee (10th Lok Sabha) on Induction of an aircraft.
- (2) Hundred and Eighteenth Report on Action Taken on 89th Report of Public Accounts Committee (10th Lok Sabha) on Tube Making Plant at Jabalpur.
- (3) Hundred and Nineteenth Report on Action Taken on 91st Report of Public Accounts Committee (10th Lok Sabha) on Customs Receipts—Drawback of duties—fraudulent drawback.

9. Statements of the Public Accounts Committee

Shri Ram Naik laid on the Table (Hindi and English versions) of the Statements showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports:—

- (1) 69th Report (7th Lok Sabha) on Packing charges, underassessment of paper & paper boards, non-receipt of proof of export & aerated waters.
- (2) 71st Report (7th Lok Sabha) on Union Excise Duties Fortuitous Benefits and Rubber Products.
- (3) 109th Report (7th Lok Sabha) on Central Social Welfare Board.
- (4) 132nd Report (7th Lok Sabha) on National Highways.
- (5) 3rd Report (8th Lok Sabha) on Expansion of Vijayawada Trunk Automatic Exchange, Arrears of Telephone revenue and Excess billing STD-barring and Telephone complaints.
- (6) 9th Report (8th Lok Sabha) on Union Excise Duties.
- (7) 30th Report (8th Lok Sabha) on Central Railway Construction of Broad Gauge Railway line between Diva and Bassein road station and North Eastern Railway Gauge conversion from Samastipur to Darbhanga.
- (8) 58th Report (8th Lok Sabha) on Incorrect deduction in respect of inter corporate dividends.
- (9) 62nd Report (8th Lok Sabha) on Performance of suburban services of the Central Railway.
- (10) 109th Report (8th Lok Sabha) on Union Excise Duties Irregular grant of exemption on production in small scale units for and on behalf of large scale units.
- (11) 118th Report (8th Lok Sabha) on Compensation claims arising from movement of foodgrain wagons.
- (12) 126th Report (8th Lok Sabha) on Procurement and Utilisation of Tank Wagons.
- (13) 172nd Report (8th Lok Sabha) on Licensing of Land at Wadi Bunder to a firm.
- (14) 174th Report (8th Lok Sabha) on Tea Board.
- (15) 185th Report (8th Lok Sabha) on Five Star Hotel at Indira Gandhi Stadium Complex.

- (16) 1st Report (9th Lok Sabha) on BOXN Wagons.
- (17) 7th Report (9th Lok Sabha) on Customs Receipts-Working of inland customs bonded warehouses.
- (18) 21st Report (9th Lok Sabha) on Import and distribution of Fertilisers.
- (19) 12th Report (10th Lok Sabha) on Research Reactor Dhruva.
- (20) 21st Report (10th Lok Sabha) on Impact of the central excise duty concessions in respect of man-made fibres and yarn in the Budget 1988 on prices.
- (21) 59th Report (10th Lok Sabha) on Procurement of defective imported parachutes.
- (22) 63rd Report (10th Lok Sabha) on Export Processing Zones.
- (23) 64th Report (10th Lok Sabha) on Postal Services in Rural.

 Areas.
- (24) 69th Report (10th Lok Sabha) on Union Excise Duties Non Levy/Short Levy of duty due to incorrect grant of exemption Motor-Vehicles.
- (25) 86th Report (10th Lok Sabha) on Production of an armoured vehicle "Z", its gun and ammunition.

10. Reports and Minutes of Committee on Public Undertakings

Sqn. Ldr. Kamal Chaudhry presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:—

- (1) Fifty-Second Report on Action Taken by Government on the recommendations contained in their Thirty-Seventh Report on Steel Authority of India Limited—Bokaro Steel Plant.
- (2) Fifty-Third Report on Steel Authority of India Limited—Bhilai Steel Plant and Minutes of the sittings of the Committee relating thereto.

11. Minutes of Committee on Public Undertakings

Sqn. Ldr. Kamal Chaudhry laid on the Table the Minutes (Hindi and English versions) of the sittings of the Committee on Public Undertakings relating to Procedural and Miscellaneous Matters.

12. Report of Committee of Privileges

Shri P.R. Kumarmanglam presented the Fifth Report (Hindi and English versions) of the Committee of Privileges.

13. Report of Committee on Absence of Members from the Sittings of the House

Shri Satyendra Nath Brohmo CHAUDHARY presented the Twelfth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

14. Report of Standing Committee on Defence

Shri Sharad Dighe presented the Sixth Report (Hindi and English versions) of the Standing Committee on Defence on Defence Policy, Planning and Management.

15. Reports of the Standing Committee on Commerce

Shri Bhagwan Shankar Rawat to laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Commerce:—

- (1) Eighteenth Report on the Cotton Ginning and Pressing Factories (Repeal) Bill, 1995;
 - (2) Nineteenth Report on Indo-Sri Lankan Trade Relations;
 - (3) Twentieth Report on Indo-Nepal Trade Relations; and
 - (4) Twenty-First Report on Leather Industry.

16. Presentation of petitions

Shri Naresh Kumar Baliyan presented a petition signed by Shri Raj Pal Singh Rana. Vice President, DTC Karmachari Morcha and others, for payment of salary and allowances to DTC employees and inquiry into the huge loss incurred by DTC management due to alleged mass corruption.

17. Matters Under Rule 377

- (1) Shri Sharad Dighe raised a matter regarding need to run the 'Bombay-Nagercoil Express' daily.
- (2) Shri Surya Narain Yadav raised a matter regarding need to provide licences for food processing industry in Saharsa district.
- (3) Shri Girdhari Lal Bhargava raised a matter regarding need to convert Jaipur airport into an International one.
- (4) Prof. Prem Dhumal raised a matter regarding need to provide financial assistance to Himachal Pradesh for canalisation of Swain and other small rivulets.
- (5) Shri Vijaya Kumar Yadav raised a matter regarding need to increase the pension upto Rs. 200/-per month under oldmen's pension scheme.
- (6) Shri P.G. Narayanan raised a matter regarding need to maintain the *status-quo* of the Bhavani Cutcherry Post Office as delivery office.

18. Motion-Under Consideration

The discussion on the item of Business at para No. 5 above was resumed.

- (9) Kum. Mamata Banerjee
- (10) Shri Rabi Ray
- (11) Shri Mohan Rawale
- (12) Shri Sobhanadrecswara Rao Vadde

(The discussion was held over and resumed vide para 22 below)

19. Motion Regarding Forty-Eighth Report of the Committee on Private Members' Bills and Resolutions

DR. VISWANATHAM KANITHI moved the following motion:-

"That this House do agree with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th February, 1996."

The motion was adopted.

20. Private Member's Resolution-Negatived

Further discussion on the following Resolution moved by Shri Sudarsan Raychaudhuri on the 26th May. 1995, continued:—

"This House expresses its grave concern over the increasing number of sick public sector undertakings under the control of the Central Government and non-payment of dues of workers in those units and urges upon the Government to take steps for the revival of the units and for the payment of dues of their employees in the interest of the country."

Shri Sudarsan Raychaudhuri replied to the debate.

The Resolution was negatived.

21. Private Member's Resolution—Under consideration

Prof. Rasa Singh Rawat moved the following Resolution:-

This House expresses its grave concern over the large scale illegal immigration of people from across the Indo-Bangladesh and the Indo-Pakistan borders during the last more than 25 years and resolves that urgent steps be taken to identify and repatriate all those illegal immigrants."

The following members took part in the debate:-

- (1) Kum. Mamata Banerjee
- (2) Shri Sycd Shahabuddin
- (3) Shri Yaima Singh Yumnam

The discussion was not concluded.

22. Motion-Under Consideration

The discussion on the item of Business at para Nos. 5 & 18 above was resumed.

- (13) Shri Chiranji Lal Sharma
- (14) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri
- (15) Shri Devendra Prasad Yadav (Speech unfinished)

The discussion was not concluded.

The House was adjourned for want of quorum.

7.06 p.m.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th March, 1996)

S. N. MISHRA, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, March 11, 1996/Phalguna 21, 1917 (Saka)

No. 422

11 A.M.

1. Starred Ouestions

Starred Question Nos. 141, 142 and 144 were orally answered. Replies to Starred Question Nos. 143 and 145–160 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Question Nos. 1139–1367, 1370 and 1371 were laid on the Table.

3. Observation by the Speaker

The Speaker made the following observations:

"I would like to read out what the hon. leaders of the parties in principle, not exactly in the same words, wanted that an expression to the views expressed by them in the House should be given on the floor of the House. In the meeting of the leaders of the parties held in my Chamber, I was asked to give expression to the views of the Members of Parliament regretting and resenting the sweeping observations made against the Parliament and the Members of the Parliament. Before it could be done, the High Court of Delhi has expunged the objectionable observations and has said as follows:

'In the present case, there was no occasion for the learned

Additional Sessions Judge to make comments either against the Parliament or its proceedings or against the Parliamentarians or politicians. He ought to have confined himself to the specific issue before him and dealt with the said question and nothing else'.

'Lords Corman in Duport Steel Limited versus SAS Weekly Law Report 142 has observed as follows:—

'If people and Parliament come to think that the judicial power is to be confined to nothing other than the judges' sense of what is right, confidence in the judicial system will be replaced by fear of it becoming uncertain and arbitrary in its application.'

Again Abraham Lincoln has said as follows:-

'Nearly all men can stand adversity. But if you want to test a man's character, give him power'.

"This statement applies again in the quotation of what the judges of the High Court have said:

'This statement applies to all forms of power including the judicial power. Judicial power also requires to be used with great restraint. In fact, greater the power, greater is the need for restraint. The learned Additional Sessions Judge totally exceeded the normal limitations imposed by judicial restraint in making uncalled for observations against the Parliament, its proceedings, Parliamentarians and politicians. The remarks extracted above are hereby expunged'.

"These are the views expressed by the Hon. High Court. What has been done by the High Court is very judicious and meets the ends of justice and can be appreciated. And that is the spirit in which all the wings of the State should function in the interest of justice, welfare of the people and unity of the country. Mistakes committed by the individuals here or there should not reduce the respect and regard the persons working in all the wings of the State have for one another, for the people and the State and the unity of the country, and should not be corroded or reduced. The balanced judicious and correct Constitutional

approach adopted by all would be in the interest of the people, the ends of justice and the unity of the country.

"I think, in view of these developments and observations by the High Court, nothing more need be done by this Parliament."

4. Question of Privilege

Shri Arjun Singh sought to raise a question of privilege regarding alleged pay offs and inducements offered to some members for voting against the No-Confidence Motion on 28 July 1993.

The following Members made their submissions:—

- 1. Shri Jaswant Singh
- 2. Shri Nirmal Kanti Chatterjee
- 3. Shri Chandra Shekhar
- 4. Shri Somnath Chatterjee
- 5. Shri Pawan Kumar Bansal
- 6. Shri Devendra Praşad Yadav
- 7. Shri Rabi Ray
- 8. Shri Srikanta Jena
- 9. Shri Atal Bihari Vajpayee
- 10. Shri Indrajit Gupta
- 11. Shri Umrao Singh
- 12. Shri Sharad Dighe
- 13. Shri Mani Shankar Aiyar
- 14. Shri Inder Jit

The Speaker, thereafter, withheld his consent to the raising of the question of privilege.

5. The Interim Budget (General)—1996-97; Demands for Grants on Account (General)—1996-97; Supplementary Demands for Grants (General)—1995-96.

The following items were taken up togather:-

- (1) General Discussion on the Interim Budget (General) for 1996-97.
- (2) Demands for Grants on Account Nos. 1 to 26, 28, 29, 31 to 58, 60 to 90, 92, 93 and 95 to 100; in respect of the Interim Budget (General) for 1996-97;
- (3) Supplementary Demands for Grants Nos. 1- 4 to 9, 12 to 18, 21,

23, 24, 26, 28, 31 to 37, 39 to 46, 48, 49, 51 to 54, 57, 58, 63 to 65, 69, 70, 73, 75 to 81, &4, 85, 89 to 91, 93, 95 to 99 in respect of the Budget (General) for 1995-96.

The following Members took part in the debate.

- (1) Smt. Geeta Mukherjee
- (2) Shri Bolla Bulli Ramaiah
- (3) Dr. Mumtaz Ansari
- (4) Shri Nirmal Kanti Chatterjee
- (5) Shri Jaswant Singh
- (6) Shri Murli Deora
- (7) Shri P.C. Thomas
- (8) Shri Pramothes Mukherjee
- (9) Shri Yaima Singh Yumnam
- (10) Shri Mohan Singh (Deoria)
- (11) Shri Chitta Basu
- (12) Shri Bhogendra Jha
- (13) Shri Somnath Chatterjee
- (14) Shri George Fernandes

Shri Monmohan Singh replied to the debate.

All the Demands for Grants on Account Nos. 1 to 26, 28, 29, 31 to 58, 60 to 90, 92, 93 and 95 to 100 (both Revenue Account and Capital Account) in respect of the Budget (General) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 1996-97, were voted in full.

All the Supplementary Demands for Grants Nos. 1, 4 to 9, 12 to 18, 21, 23, 24, 26, 28, 31 to 37, 39 to 46, 48, 49, 51 to 54, 57, 58, 63 to 65, 69, 70, 73, 75 to 81, 84, 85, 89 to 91, 93, 95 to 99 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1995-96, were voted in full.

6. Government Bill - Introduced

The Appropriation (Vote on Account) Bill, 1996

7. Government Bill — Passed

The Appropriation (Vote on Account) Bill, 1996

The Motion for consideration moved by Shri Manmohan Singh was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri Manmohan Singh.

The Motion was adopted and the Bill was passed.

8. Government Bill — Introduced

The Appropriation Bill, 1996.

9. Government Bills - Passed

(i) The Appropriation Bill, 1996.

The motion for consideration moved by Shri M.V. Chandrashekhar Murthy was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Caluse 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

(ii) The Finance Bill, 1996.

The motion for consideration moved by Shri Manmohan Singh was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri Manmohan Singh.

The Motion was adopted and the Bill was passed.

 The Interim Budget (Railways)—1996-97; Demands for Grants on Account (Railways)—1996-97; Supplementary Demands for Grants (Railways)—1995-96 and Demands for Excess Grants (Railways)—1993-94

The following items of business were taken up together:—

- (1) General Discussion on the Interim Budget (Railways)— 1996-97;
- (2) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) for 1996-97;
- (3) Supplementary Demands for Grants Nos. 1, 2, 3, 4, 7, 8, 9, 11, 12, 13, 14, and 16 in respect of Budget (Railways) for 1995-96;
- (4) Demands for Excess Grants Nos. 6, 8, 9, 11, 12 and 16 in respect of Budget (Railways) for 1993-94;

Ninety cut motions to the Demands for Grants on Account in respect of the Budget (Railways) for 1996-97 (Nos. 1 to 6, 44 to 53, 108 to 112, 115to 121, 230—234, 307, 308, 321, 324, 335 to 340, 490 to 507 and 561—589) were moved.

The following members took part in the debate:-

- (1) Prof. Ram Kapse
- (2) Shri Basudeb Acharia
- (3) Shri Rabi Ray
- (4) Shri Md. Ali Ashraf Fatmi
- (5) Shri Ramashray Prasad Singh
- (6) Kum. Mamata Banerjee
- (7) Shri Bhogendra Jha
- (8) Shri Ram Naik
- (9) Smt. Suseela Gopalan
- (10) Shri Subhash Chandra Nayak
- (11) Shri Sivaji Patnaik
- (12) Shri Shyam Bihari Mishra

- (13) Shri Umrao Singh
- (14) Shri Sarat Pattanayak
- (15) Shri Sant Ram Singla
- (16) Shri Manikrao Hodalya Gavit
- (17) Dr. Ravi Mallu
- (18) Shri Oscar Fernandes
- (19) Dr. Smt. Padma

Shri Suresh Kalmadi replied to the debate.

All the Cut Motions moved were negatived.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the budget (Railways) for the amounts shown under column 3 of printed List of Demands for Grants on Account (Railways) for 1996-97, were voted in full.

All the Supplementary Demands for Grants Nos. 1, 2, 3, 4, 7, 8, 9, 11, 12, 13, 14 and 16 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1995-96, were voted in full.

All the Demands for Excess Grants Nos. 6, 8, 9, 11, 12 and 16 for the amounts shown under column 3 of the printed list of Demands for Excess Grants (Railways) 1993-94, were voted in full.

11. Government Bill-Introduced

The Appropriation (Railways) Vote on Account Bill, 1996.

12. Government Bill-Passed

The Appropriation (Railways) Vote on Account Bill, 1996

The motion for consideration moved by Shri Suresh Kalmadi was adopted and clause-by-clause consideration of the Bill taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Surcsh Kalmadi

The motion was adopted and the Bill was passed.

13. Government Bill-Introduced

The Appropriation (Railways) No. 2 Bill, 1996.

14. Government Bill-Passed

The Appropriation (Railways) No. 2 Bill, 1996

The motion for consideration moved by Shri Suresh Kalmadi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Suresh Kalmadi.

The motion was adopted and the Bill was passed.

15. Government Bill-Introduced

The Appropriation (Railways) Bill, 1996.

16. Government Bill-Passed

The Appropriation (Railways) Bill, 1996

The motion for consideration moved by Shri Suresh Kalmadi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Suresh Kalmadi.

The motion was adopted and the Bill was passed.

17 STATUTORY RESOLUTION—Adopted

SYED SIBTEY RAZI moved the following Resolution:-

"That this House approves the continuance in force of the

proclamation dated the 18th October, 1995 in respect of Uttar Pradesh, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 18th April, 1996."

The Resolution was adopted.

*18. The Uttar Pradesh Budget—1996-97; Demands for Grants on Account (Uttar Pradesh) 1996-97; Supplementary Demands for Grants (Uttar Pradesh) 1995-96.

The following items were taken up together:—

- (1) General discussion on the Budget for the State of Uttar Pradesh for 1996-97;
- (2) Demands for Grants on Account Nos. 1 to 28, 30 to 82 and 84 to 95 in respect of Budget for the State of Uttar Pradesh for 1996-97;
- (3) Supplementary Demands for Grants Nos. 1 to 11, 13 to 19, 21 to 28, 30 to 40, 42 to 46, 48 to 65, 68, 70 to 82 and 84 to 95 in respect of the Budget for the State of Uttar Pradesh for 1995-96.

The following members took part in the combined debate:—

- (1) Maj. Gen. (Retd.) Bhuvan Chandra Khanduri.
- (2) Shri Santosh Kumar Gangwar
- (3) Shri Bhogendra Jha
- (4) Shri Shyam Bihari Mishra

Shri Syed Sibtey Razi replied to the debate.

All the Demands for Grants on Account No. 1 to 28, 30 to 82 and 84 to 95 (both Revenue Account and Capital Account) in respect of the Budget for the State of Uttar Pradesh for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Uttar Pradesh) for 1996-97, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 11, 13 to 19, 21 to 28, 30 to 40, 42 to 46, 48 to 65, 68, 70 to 82 and 84 to 95 (both

^{*} Discussed together.

Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Uttar Pradesh) for 1995-96, were voted in full.

19. Government Bill-Introduced

The Uttar Pradesh Appropriation (Vote on Account) Bill, 1996.

20. Government Bill—Passed

The Uttar Pradesh Appropriation (Vote on Account) Bill, 1996

The motion for consideration moved by Shri M.V. Chandrashekhar Murthy was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

21. Government Bill-Introduced

The Uttar Pradesh Appropriation, Bill, 1996

22. Government Bill-Passed

The Uttar Pradesh Appropriation Bill, 1996

The motion for consideration moved by Shri M.V. Chandrashekhar Murthy was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The Motion was adopted and the Bill was passed.

23. The Jammu and Kashmir Budget—1996-97; Demands for Grants on Account (Jammu and Kashmir)—1996-97; Supplementary Demands for Grants (Jammu and Kashmir)—1995-96

The following items were taken up together:—

- (1) General discussion on the Budget for the State of Jammu and Kashmir for 1996-97;
- (2) Demands for Grants on Account Nos. 1 to 27 in respect of Budget for the State of Jammu and Kashmir for 1996-97;
- (3) Supplementary Demands for Grants Nos. 1 to 24, 26 and 27 in respect of the Budget for the State of Jammu and Kashmir for 1995-96.

The following members took part in the debate:—

- (1) Smt. Sumitra Mahajan
- (2) Mohd. Ali Ashraf Fatmi

Shri M.V. Chandrashekhar Murthy replied to the debate.

All the Demands for Grants on Account Nos. 1 to 27 (both Revenue Account and Capital Account) in respect of the Budget for the State of Jammu and Kashmir for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Jammu and Kashmir) for 1996-97, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 24, 26 and 27 (both Revenue Accounts and Capital Accounts) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Jammu and Kashmir) for 1995-96, were voted in full.

24. Government Bill—Introduced

The Jammu & Kashmir Appropriation (Vote on Account) Bill, 1996

25. Government Bill—Passed

The Jammu & Kashmir Appropriation (Vote on Account) Bill, 1996

The motion for consideration moved by Shri M.V. Chandrashekhar Murthy was adopted and clause-by-clause consideration of the Bill was taken up. Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

26. Government Bill-Introduced

The Jammu & Kashmir Appropriation Bill, 1996

27. Government Bill-Passed

The Jammu & Kashmir Appropriation Bill, 1996

The motion for consideration moved by Shri M.V. Chandrashekhar Murthy was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

1.16 A.M. (12.3.1996)

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th March, 1996)

S.N. MISHRA, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, March 12, 1996/Phalguna 22, 1917 (Saka)

No. 423

11. A.M.

1. Starred Quesitons

Starred Question Nos. 162—164 were orally answered. Replies to Starred Ouestion Nos. 161 and 165—180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1372—1513 were laid on the Table.

A statement by the Minister of State for Environment and Forests correcting the reply given on November 28, 1995 to Unstarred Question No. 309 regarding Namdapha Tiger Project was also laid on the Table.

3. Submissions by members regarding problems being faced by sugarcane growers in the country particularly in Uttar Pradesh

The following members made submissions regarding problems being faced by sugarcane growers in the country particularly in Uttar Pradesh:—

- 1. Shri Atal Bihari Vajpayee
- 2. Shri Amar Pal Singh
- 3. Shri Ram Nagina Mishra
- 4. Shri Satyapal Singh Yadav
- 5. Shri Satya Deo Singh
- 6. Shri Ram Pal Singh
- 7. Shri Rajveer Singh

- 8. Shri Amal Datta
- 9. Shri Vinaya Katiyar
- 10. Shri Mohan Singh (Deoria)
- 11. Shri Ajit Singh

(Due to interruptions in the House, Lok Sabha adjourned at 1.04 P.M. and re-assembled at 1.17 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.02 P.M.)

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India,—Union Government (No. 18 of 1995)—(Commercial)—Hotel Corporation of India Limited under article 151(1) of the Constitution.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Airports Authority for the year 1994-95, alongwith Audited Accounts, under sub-section (4) of section 24 and section 25 of the National Airports Authority Act, 1985.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Airports Authority for the year 1994-95.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, for the year 1994-95.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (4) above.
- (6) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Insecticides Limited for the year 1994-95 within the stipulated period of nine months after the close of the Accounting year.
- (7) A copy of the Annual Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 17 of 1995) (Commercial) Food Corporation of India, under article 151 (1) of the Constitution.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 1994-95, alongwith Audited Accounts under sub-section (2) of section 35 of the Food Corporations Act, 1964.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 1994-95.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Food Corporation of India (Contributory Provident Fund) (2nd Amendment) Regulations, 1995 (Hindi and English versions) published in Notification No. EP. 41-1/95 in Gazette of India dated the 7th December, 1995 under sub-section (5) of section 45 of the Food Corporations Act, 1964.
- (11) A copy of the Sugar Development Fund (Amendment) Rules
 1995 (Hindi and English versions) published in Notification

- No. G.S.R. 27(E) in Gazette of India dated the 12th January, 1996 under sub-section (3) of section 9 of the Sugar Development Fund, Act, 1982.
- (12) A copy of the Sugar (Price Determination for 1995-96 Production) Order, 1995 (Hindi and English versions) published in Notification No. G.S.R. 731(E) in Gazette of India dated the 8th November, 1995 under sub-section (6) of section 3 of the Essential Commodities Act, 1995.
- (13) A copy of the Central Silk Board (General Provident Fund) (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 57 in Gazette of India dated the 3rd February, 1996, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 1994-95.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 1994-95.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

- (18) (i) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Bombay, for the year 1994-95.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1994-95.
 - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (19) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
 - (20) A copy of the Mineral Concession (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. 634(E) in Gazette of India dated the 28th August, 1995 under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
 - (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Delhi, for the year 1994-95.
 - (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
 - (23) A copy of the Audit Report (Hindi and English versions) of

- the General Fund Accounts of the Coffee Board for the year 1994-95.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Audit Report (Hindi and English versions) on the Pool Fund Accounts of the Coffee Board, Bangalore, for the period from the 1st January, 1994 to the 31st December, 1994.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1994-95.
 - (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, Kandla, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the Working of the Kandla Dock Labour Board, Kandla, for the year 1994-95.

- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 1994-95.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design and Research Centre, Gandhigram, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Ship Design and Research Centre, Gandhigram, for the year 1994-95.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board, Kochi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Dock Labour Board, Kochin, for the year 1994-95.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 1994-95.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 1994-95.

- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (a) (i) Annual Accounts of the Cochin Port Trust, Cochin, for the year 1994-95, together with Audit Report thereon.
 - (ii) Review by the Government of the Audited Accounts of
 Cochin Port Trust for the year 1994-95.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy each of the following Notifications (Hindi and English versions) Under sub-section (4) of Section 124 of the Major Port Trusts Act. 1963:—
 - (i) G.S.R. 753(E) published in Gazette of India dated the 17th November, 1995 approving the Paradip Port Employees (Classification, Control and Appeal) Amendment Regulations, 1995.
 - (ii) G.S.R. 754(E) published in Gazette of India dated the 17th November, 1995 approving the Jawaharlal Nehru Port Trust (General Conditions of Service) Regulations, 1995.
 - (iii) G.S.R. 755(E) published in Gazette of India dated the 17th November, 1995 approving the Visakhapatnam Port Trust Employees' (General Provident Fund) Amendment Regulations, 1995.
 - (iv) G.S.R. 756(E) published in Gazette of India dated the 17th November, 1995 approving the Tuticorin Port Employees (Leave Travel Concession) Amendment Regulations, 1995.
 - (v) G.S.R. 757(E) published in Gazette of India dated the 17th November, 1995 approving the Mormugao Port Employees (Contributory Provident Fund) Amendment

Regulations, 1995.

- (vi) G.S.R. 758(E) published in Gazette of India dated the 17th November, 1995 approving the Cochin Port Employees' (Recruitment, Seniority & Promotion) Amendment Regulations, 1995.
- (vii) G.S.R. 763(E) published in Gazette of India dated the 28th November, 1995 approving the Kandla Port Employees (Festival Advance) Amendment Regulations, 1995.
- (viii) G.S.R. 13(E) published in Gazette of India dated the 9th January, 1996, approving the Madras Port Trust Employees' (Grant of Conveyance Advances) Amendment Regulations, 1996.
 - (ix) G.S.R. 14(E) published in Gazette of India dated the 9th January, 1996 approving the Madras Port Trust Employees' (Grant of Advances for Festival and Natural Calamities) Amendment Regulation 1996.
 - (x) G.S.R. 15(E) published in Gazette of India dated the 9th January, 1996 approving the New Mangalore Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 1996.
- (xi) G.S.R. 16(E) published in Gazette of India dated the 9th January, 1996 approving the Madras Port Trust Employees' (Appointment, Promotion etc.) (Amendment) Regulations, 1996.
- (xii) G.S.R. 17(E) published in Gazette of India dated the 9th January, 1996 approving the Visakhapatnam Port Trust Employees' (Festival Advance) Amendment Regulations, 1996.
- (xiii) G.S.R. 88(E) published in Gazette of India dated the 13th February, 1996 approving the Calcutta Port Trust (Licensing of Stevedores) Second Amendment Regulations, 1994.
- (xiv) G.S.R. 99(E) published in Gazette of India dated the 19th February, 1996 approving the Mormugao Port

(Amendment) Regulations, 1994.

- (41) At copy of the Merchant Shipping (Carriage of Cargo) Rules; 1995 (Hindi and English versions) published in Notification No. G.S.R. 811(E) in Gazette of India dated the 27th December, 1995 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (42) A copy of the Notification No. S.O. 87(E) (Hindi and English versions) published in Gazette of India dated the 31st January, 1996 declaring Ghazipur on National Highway No. 29 in Uttar Pradesh connecting Ballia-Chhapra-Hajipur to terminate near Patna on Highway No. 30 in Bihar to be a National Highway, under section 10 of National Highway Act, 1956.
- (43) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Calcutta, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Calcutta, for the year 1994-95.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, for the year 1994-95.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, for the year 1994-95.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (47) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited, and the Ministry of Surface Transport, for the year 1995-96.
- (48) A copy of the Calcutta Port Rules, 1994 (Hindi and English

- versions) published in Notification No. G.S.R. 523 (E) in Gazette of India dated the 27th June, 1995 under sub-section (2B) of section 6 of the Indian Ports Act, 1908.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi for the year 1994-95 under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi for the year 1994-95.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 1994-95.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Govind Ballabh Pant Himalaya Paryavaran Evam Vikas Sansthan, Almora, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Govind Ballabh Pant Himalaya Paryavaran Evam Vikas Sansthan, Almora, for the year 1994-95.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.

- (56) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 16 of 1995)—(Commercial)—Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, under article 151(1) of the Constitution.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 1994-95.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education. Ahmedabad, for the year 1994-95.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centré, Madras, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the C.P.R. Environmental Education Centre, Madras, for the year 1994-95.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) Statement (Hindi and English versions) explaining reasons for

- not laying the Annual Report and Audited Accounts of the Electronics Trade and Technology Development Corporation Limited, for the year 1994-95 within stipulated period of nine months after the close of the Accounting Year.
- (64) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Bengal Immunity Limited, Calcutta, for the year 1994-95.
 - (ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1994-95.
 - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (65) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) A copy of the Notification No. 282/1/MT/96 (Hindi and English versions) published in Gazette of India dated the 7th February, 1996 making certain corrections in the English version of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Representation of People Act, 1950.
- (67) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act. 1955:—
 - (i) S.O. 191(E) published in Gazette of India dated the 13th March, 1995 containing corrigendum to Notification No. S.O. 545(E) dated the 22nd July, 1994 so as to make certain amendments in the Hindi version of the Order.
 - (ii) S.O. 193(E) published in Gazette of India dated the 13th March, 1995 making certain amendments in the Hindi

- version of the Order published in Notification No. S.O. 552(E) dated the 22nd July, 1994.
- (iii) S.O. 541(E) published in Gazette of India dated the 22nd July, 1994 rescinding the Notification No. S.O. 5540, dated the 22nd December, 1971.
- (iv) S.O. 554(E) published in Gazette of India dated the 22nd July, 1994 rescinding the Notification No. S.O. 760(E) dated the 24th October, 1986.
- (v) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) (Amendment) Order, 1995 published in Notification No. S.O. 320(E) in Gazette of India dated the 6th April, 1995, together with corrigendum thereto published in Notification No. S.O. 439(E) dated the 16th May, 1995.
- (vi) The Pulses, Edible Oilsecds and Edible Oils (Storage Control) Third Amendment Order, 1995 published in Notification No. S.O. 646(E) dated the 20th July, 1995.
- (vii) The Pulses, Edible Oilsceds and Edible Oils (Storage Control) Second Amendment Order, 1995 published in Notification No. S.O. 591(E) in Gazette of India dated the 29th June, 1995.
- (viii) The Pulses, Edible Oilsceds and Edible Oils (Storage Control) Amendment Order, 1995 published in Notification No. S.O. 676(E) in Gazette of India dated the 28th July, 1995.
 - (ix) S.O. 677(E) Published in Gazette of India, dated the 28th July, 1995 fixing the stock limits of edible oilseeds and edible oils in respect of certain companies mentioned in the Notification.
- (68) A copy of the Bureau of Indian Standards (Recruitment to Scientific Cadre; Amendment Regulation, 1995 (Hindi and English versions) published in Notification No. G.S.R. 795(E) in Gazette of India dated the 14th December, 1995 under section 39 of the Bureau of Indian Standards Act, 1986.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Burcau of Indian Standards, New Delhi,

- for the year 1994-95, alongwith Audited Accounts, under section 23 of the Burcau of Indian Standards Act, 1986.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 1994-95.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) A copy of the Annual Report (Hindi and English versions) of the Centre for the Development of Glass Industry, Firozabad, for the year 1994-95, alongwith Audited Accounts.
- (72) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for the Development of Glass Industry, Firozabad, for the year 1994-95.
- (73) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) S.O. 937(E) published in Gazette of India dated the 28th November, 1995, together with explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or viceversa.
 - (ii) S.O. 938(E) published in Gazette of India dated the 28th November, 1995, together with explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa.
 - (iii) S.O. 997(E) published in Gazette of India dated the 27th December, 1995, together with explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa.
 - (iv) S.O. 998(E) published in Gazette of India dated the 27th December, 1995, together with explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
 - (v) S.O. 75(E) published in Gazette of India dated the 30th

- January, 1996, together with explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa.
- (vi) S.O. 76(E) published in Gazette of India dated the 30th January, 1996, together with explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa.
- (vii) Adhoc Exemption Order No. 1 dated the 1st January, 1996, together with explanatory memorandum regarding exemption to import of machinary and equipment for establishment of a modern Pork Processing Plant at Guwahati from the whole of the basic and additional duties of Customs leviable thereon.
- (viii) Adhoc Exemption Order No. 20 dated the 19th January, 1996, together with explanatory memorandum regarding exemption to import of components required for the production of Cu-T contraceptive devices from the whole of the basic and additional duties of Customs leviable thereon.
 - (ix) Adhoc Exemption Order No. 25 dated the 24th January, 1996, together with explanatory memorandum regarding exemption to import of RBD palmolein by the State Trading Corporation from the basic Custom duty in excess of twenty percent and whole of the additional duty of Custom leviable thereon.
 - (x) Adhoc Exemption Order No. 30 dated the 1st February, 1996, together with explanatory memorandum regarding exemption to import of components/raw materials for manufacture of Cu-Ts 200-B contraceptive devices from the whole of the basic and additional duties of Customs leviable thereon.
 - (xi) Adhoc Exemption Order No. 299 published in Gazette of India dated the 13th November, 1995 together with an explanatory memorandum regarding exemption from pay-

- ment of customs duty on import of items necessary for stage II of the National High Voltage Director Current Project
- (xii) G.S.R. 43(E) published in Gazette of India dated the 22nd January, 1996 together with an explanatory memorandum regarding prohibition of import from Nepal to India of goods which have been exported to Nepal from countries other than India subject to certain conditions.
- (xiii) G.S.R. 106(e) published in Gazette of India dated the 28th February, 1996 together with an explanatory memorandum specifying the 16th June, 1995 as the date from which the rate of drawback on export of Handloom Terry Towelling Cloth and Handloom Terry Towels, when dyed.
- (74) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1994:—
 - (i) G.S.R. 83(E) published in Gazette of India dated the 8th February, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 266/67-CE, dated the 28th November, 1967.
 - (ii) G.S.R. 87(E) published in Gazette of India dated the 13th February, 1996, together with an explanatory memorandum prescribing the duplicate copy of the Bill of Entry generated on computers in the Delhi Commissionarate as a valid duty.
- (75) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 50 of the State Bank of India Act, 1955:—
 - (i) The Imperial Bank of India Employees' Pension and Guarantee Fund Rules and Regulations (amendments) 1995 published in Notification No. CDO/AMD SPL. 5328 in Gazette of India dated the 23rd December, 1995.
 - (ii) The State Bank of India Employees' Pension Fund Rules

- (Amendments) 1995 published in Notification No. CDO/ADM SPL.5329 in Gazette of India dated the 23rd December, 1995.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) A copy each of the following Notifications (Hindi and English versions) under sub-section (ii) of section 45 of the Banking Regulation Act, 1949:—
 - (i) The Kashi Nath Scth Bank Limited (Amalgamation with State Bank of India) Scheme, 1995 published in Notification No. S.O. 1010(E) in Gazette of India dated the 31st December, 1995.
 - (ii) S.O. 1011(E) published in Gazette of India dated the 31st December, 1995 specifying the date of amalgamation of the Kashi Nath Seth Bank Limited with the State Bank of India.
- (78) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
 - (i) The Bank of Baroda Officer Employees' (Accepatance of jobs in Private sector Concern after Retirement) Regulations, 1980 published in Notification No. HO:OSR & IR:A/5/6/864 in Gazette of India dated the 29th April, 1995 together with a corrigendum thereto published in Notification NO. HO:OSR & IR:A:5/6/2253 dated the 30th December, 1995.
 - (ii) The Allahabad Bank (Employees') Pension Regulations, 1995 published in Notification No. ADMN/5/3889 in Gazette of India dated the 29th September, 1995.
 - (iii) The Central Bank (Employees') Pension Regulations, 1995 published in Notification No. CO/PRS/PEN-SION/95-96/278 in Gazette of India dated the 29th September, 1995.

- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (78) above.
- (80) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 6 of 1996)—for the year ended the 31st March, 1995—(Scientific Department) under article 151(1) of the Constitution.
- 81. A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (1) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1996 published in Notification No. GSR 67(E) in Gazette of India dated the 25th January, 1996.
- (2) The Indian Administrative Service (Pay) Amendment Rules, 1996 published in Notification No. G.S.R. 68(E) in Gazette of India dated the 25th January, 1996.
- (3) The Indian Forest Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1995 published in Notification No. G.S.R. 537 in Gazette of India dated the 9th December, 1995.
- (4) The Indian Forest Service (Pay) Eighth Amendment Rules, 1995 published in Notification No. G.S.R. 551 in Gazette of India dated the 16th December, 1995.
- (82) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) Statement regarding Review by the Government of the working of Maharashtra Land Development Corporation Limited, Pune, for the period from the year 1975-76 to 1994-95.
 - (b)(i) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1975-76, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Maharashtra Land Development

- Corporation Limited, Punc. for the year 1976-77, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the Maharashtra Land Development Corporation Limited, Punc. for the year 1977-78, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iv) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1978-79, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (v) Annual Report of the Maharashtra Land Development Corporation Limited, Punc, for the year 1979-80, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vi) Annual Report of the Maharashtra Land Development Corporation Limited, Punc, for the year 1980-81, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vii) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1981-82, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (viii) Annual Report of the Maharashtra Land Development Corporation Limited, Punc, for the year 1982-83, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (ix) Annual Report of the Maharashtra Land Development Corporation Limited, Punc. for the year 1983-84, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (x) Annual Report of the Maharashtra Land Development Corporation Limited, Punc, for the year 1984-85, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (xi) Annual Report of the Maharashtra Land Development

- Corporation Limited, Punc, for the year 1985-86, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xii) Annual Report of the Maharashtra Land Development Corporation Limited, Punc, for the year 1986-87, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xiii) Annual Report of the Maharashtra Land Development Corporation Limited, Punc, for the year 1987-88, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xiv) Annual Report of the Manarashtra Land Development Corporation Limited, Pulse, for the year 1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xv) Annual Report of the Maharashtra Land Development Corporation Limited, Punc, for the year 1989-90, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xvi) Annual Report of the Maharashtra Land Development Corporation Limited, Punc, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xvii) Annual Report of the Maharashtra Land Development Corporation Limited, Punc, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xviii) Annual Report of the Maharashtra Land Development Corporation Limited, Punc. for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (xix) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (xx) Annual Report of the Maharashtra Land Development Corporation Limited, Punc, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (83) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (82) above.
- (84) A copy of the Annual Report (Hindi and English versions) of the Press Council of India. New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (85) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.
- (86) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering and Nutrition, New Delhi, for the year 1994-95, ralongwith Audited Accounts.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Srinagar, for the year 1994-95, alongwith Audited Accounts.
 - (b) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering and Nutrition, New Delhi and Hotel Management and Catering Technology, New Delhi and Srinagar, for the year 1994-95.
- (87) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (86) above.
- (88) A copy of the Creamery Butter Grading and Marking (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 447 in Gazette of India dated the 7th October, 1995, under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

- (89) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1994-95.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 1994-95.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1994-95, together with Audit Report thereon.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council India, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National productivity Council India, New Delhi, for the year 1994-95.
- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.
- (93) Statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Bharat Yantra Nigam Limited and its subsidiaries for the year 1994-95 within the stipulated period of nine months after the close of the Accounting year.
- (94) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.
 - (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited for the year 1994-95.
 - (ii) Annual Report of the Cement Corporation of India Limited for the year 1994-95, alongwith Audited

- Hearing, Mysore, for the year 1994-95, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 1994-95.
- (108) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 1994-95.
- (109) A copy of the Uttar Pradesh Health Workers and Health Supervisors (Regulation of Pay) Act, 1996 (President Act No. 2 of 1996) (Hindi and English versions) published in Gazette of India dated the 5th January, 1996, under subsection (4) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act. 1995.
- (110) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 1994-95.
- (111) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (110) above.
- (112) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 1994-95.
- (113) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (112) above.

- (114) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Institute, Madras, for the year 1994-95.
- (115) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (114) above.
- (116) (i) A copy of the Annual Report (Hindi and English versions) of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttak, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttak, for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1994-95.
 - (117) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (116) above.
- (118) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of Gujarat Cancer and Research Institute, Ahmedabad, for the year 1994-95.
 - (119) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (118) above.

- (120) A copy of the Annual Report (Hindi and English) versions) of the Indian Council of Medical Research, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 1994-95.
 - (121) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (120) above.
 - (122) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1993-94, together with Audit Report thereon.
 - (123) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (122) above.
 - (124) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Kurukshetra, for the year 1994-95.
 - (125) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (124) above.
- (126) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1994-95, under section 18 of the University Grants Commission Act, 1956.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 1994-95.
 - (127) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (126) above.
 - (128) (i) A copy of the Annual Report (Hindi and English

- versions) of the Kalakshetra Foundation, Madras, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kalakshetra Foundation, Madras, for the year 1993-94, together with Annexure containing Audit Report thereon.
- (129) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (128) above.
- (130) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Prathmik Shiksha Mission, Bhopal, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Prathmik Shiksha Mission, Bhopal, for the year 1994-95.
- (131) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (130) above.
- (132) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 1994-95.
- (133) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (132) above.
- (134) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Prathamika Shikshana Vikasa Yojana Samithi, Bangalore, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karnataka Prathamika Shikshana Vikasa Yojana Samithi, Bangalore, for the year 1994-95.
- (135) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (134) above.
- (136) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1994-95.
- (137) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (136) above.
- (138) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 1994-95.
 - (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (139) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (138) above.
- (140) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 1994-95.

- (141) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (140) above.
- (142) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1994-95, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Dairy Development Board, Anand, for the year 1994-95.
- (143) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Bombay, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited, Bombay, for the year 1994-95.
- (144) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (143) above.
- (145) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 43 of the Central Agricultural University Act, 1992:—
 - (i) Notification No. VC/CAU/14(Establish)/94 published in Gazette of India dated the 4th November, 1995 approving the first Ordinance made by Vice-Chancellor of Central Agricultural University, Imphal, regarding distribution of seats in BVSc and AH programme of CAU between North Eastern States etc.
 - (ii) Notification [No. 2 of 1995 No. VC/CAU/14(Establish)/94] published in Gazette of India dated the 22nd July, 1995 approving the first Ordinance made by Vice-Chancellor of Central Agricultural University, Imphal, regarding creation and filling up of academic and non-academic supporting staff.

- (146) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi for the year 1994-95.
- (147) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (146) above.
- (148) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the Coconut Development Board, Kochi, for the year 1994-95.
- (149) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (148) above.
- (150) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi for the year 1994-95.
- (151) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (150) above.
- (152) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Department of

- Urban Employment and Poverty Alleviation, Ministry of Urban Affairs and Employment for the year 1995-96.
- (153) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, New Delhi for the year 1994-95, under section 26 of the Delhi Development Act, 1957.
- (154) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (153) above.
- (155) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.
 - (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi for the year 1994-95.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (156) *Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the National Capital Region Planning Board, for the year 1993-94.
- (157) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (1) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 1994-95.
- (2) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1994-95, alongwith Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (158) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the period from the 1987-88 to 1991-92, together with Audit Report thereon.

Annual Report of the National Capital Region Planning Board for the year 1993-94 was laid on the Table on 6.3.1996.

- (159)A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the period from the year 1987-88 to 1991-92.
- (160)(1) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriva Mahila Kosh, New Delhi. for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English vesions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 1993-94.
 - Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (159) above.

5. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

- Shri Govindrao Nikam
 Shri A. Asokaraj
 November to 22 December, 1995
 November to 22 December, 1995
- 27 November to 19 December, 1995 (3) Shri S.B. Thorat

6. Report and minutes of the Estimates Committee

Shri Anadi Charan Das presented the Fifty-Seventh Report (Hindi and English versions) of the Estimates Committee on the Ministry of Coal-Production and Distribution of Coal and Minutes of the sittings of the Committee relating thereto.

7. Report and Minutes of Committee on Public Undertakings

Sqn. Ldr. Kamal Choudhary presented Fifty-Fourth Report (Hindi and English versions) of the Committee on Public Undertakings on Rural Electrification Corporation Limited and Minutes of the sittings of the Committee relating thereto.

8. Report to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Parasram Bhardwaj presented

- (1) the Sixty-Fifth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Ministry of Health and Family Welfare (Deptt. of Health) Reservation for and employment of Scheduled Castes and Scheduled Tribes in Central Medical Institutes and Colleges including reservation for SCs and STs in admission therein.
- (2) to lay four Tour Reports (Hindi and English versions) of Study Group I and II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

9. Report of the Railway Convention Committee

Shri Nitish Kumar presented Twelfth Report (Hindi and English versions) of the Railway Convention Committee on 'Rate of Dividend for 1996-97 and other ancillary matters' alongwith Minutes relating thereto.

10. Minutes of the Committee on Petitions

Shri P.G. Narayanan laid on the Table of the House the Minutes (Hindi and English versions) of the Sixty-seventh to Seventieth Sittings of the Committee on Petitions.

11. Reports of the Standing Committee on Agriculture

Shri Nitish Kumar presented the following reports and the Minutes thereon (Hindi and English versions) of the Standing Committee on Agriculture:

- (1) Thirty-Seventh Report on Action Taken by Government on the recommendations/observations contained in the Thirteenth Report A Report on 'Khesari Dal' of the Standing Committee on Agriculture (1994-95) relating to the Ministry of Agriculture (Department of Agriculture & Cooperation).
- (2) Thirty-Eighth Report on National Watershed Development

Project for Rainfed Areas—Ministry of Agriculture (Department of Agriculture & Cooperation).

12. Reports and Minutes of Standing Committee on Communications

Shri Pawan Kumar Bansal presented the following Reports (Hindi and English versions) of the Standing Committee on Communications relating to the Ministry of Information & Broadcasting and the Minutes of the Sittings of the Committee relating thereto:

- (1) Twenty-Eighth Report on Action Taken by Government on the Recommendations contained in the Eighth Report of Standing Committee on Communications relating to Central Board of Film Certification.
- (2) Twenty-Ninth Report on Action Taken by Government on the Recommendations contained in the Fourteenth Report of Standing Committee on Communications relating to National Film Development Corporation.

13. Reports of Standing Committee on Defence

Shri Sharad Dighe presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:

- (1) Seventh Report on action taken by Government on the recommendations contained in their Fourth Report on Demands for Grants of the Ministry of Defence for 1995-96.
- (2) Eighth Report on action taken by Government on the recommendations contained in their Fifth Report on 'Defence Research and Development—Major Projects'.

14. Reports on Standing Committee on Finance

Shri Nirmal Kanti Chatterjee presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:—

(1) Twenty-Second Report on action taken by Government on the recommendations contained in the Eighth Report of the Standing Committee on Finance on 'Survey, Search and Seizure Operations by the Income-tax Department'.

(2) Twenty-Third Report on action taken by Government on the recommendations contained in the Thirteenth Report of the Standing Committee on Finance on 'Demands for Grants of the Ministry of Finance for the year 1995-96'.

15. Report and Minutes of the Standing Committee on Petroleum and Chemicals

Shri Hari Kishore Singh presented the following Report and Minutes (Hindi and English versions) of the Standing Committee on Petroleum & Chemicals:—

- (1) 27th Report on 'Fertilizer Education Policy & Projects' (Ministry of Chemicals & Fertilizers, Department of Fertilizers)
- (2) Minutes relating to procedural and miscellaneous matters.

16. Report of Standing Committee on Railways

Shri Somnath Chatterjee to presented the Twenty-First Report (Hindi and English versions) of Standing Committee on Railways (1995-96) on Action Taken by Government on the observations/recommendations contained in the 16th Report of the Committee on 'Requirement, Procurement and Utilization of Wagons by Indian Railways'.

17. Reports of the Standing Committee on Urban & Rural Development

Shri Sudhir Giri presented the following Reports (Hindi & English versions) of the Standing committee on Urban & Rural Development:

- (1) Twenty-Second Report on Action Taken by Government on the recommendations contained in the 16th Report on 'Demands for Grants for the Year 1995-96' of the Ministry of Rural Areas & Employment.
- (2) Twenty-Third Report on Action Taken by Government on the recommendations contained in the 7th Report on 'National Wastelands Development'.
- (3) Twenty-Fourth Report on Action Taken by Government on the

- recommendations contained in the Eighth Report on 'Land Acquisition Act, 1894'.
- (4) Twenty-Fifth Report on Action Taken by Government on the recommendations contained in the 11th Report on 'Rural Water Supply & Sanitation'.
- (5) Twenty-Sixth Report on 'Prepation, Maintenance, Updating & Computerisation of Land Records under Centrally Sponsored Scheme of Land Records—An Assessement'.
- (6) Twenty-Seventh Report on Action Taken by Government on the recommendations contained in the 12th Report on 'Jawahar Rozgar Yojana'.

18. Reports of the Standing Committee on Commerce

- (i) Shri Bhagwan Shankar Rawat laid on the Table a copy of Twenty Second Report (Hindi and English versions) of the Standing Committee on Commerce, on Carpet Industry.
- (ii) Shri Amar Roy Pradhan laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Commerce:—
 - (1) Twenty-Third Report on Ruber; and
 - (2) Twenty-Fourth Report on Marine Products.

19. Reports of the Standing Committee on Human Resource Development

Prof. Malini Bhattacharya laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:

- (1) Thirty-Fifth Report on Action Taken by Government on the Recommendations/Observations contained in the Eighteenth Report on Demands for Grants (1995-96) of the Department of Culture, Ministry of Human Resource Development;
- (2) Thirty-sixth Report on Action Taken by Government on the Recommendations/Observations contained in the Twenty-first Report on Demands for Grants (1995-96) of

the Department of Women and Child Development, Ministry of Human Resource Development;

- (3) Thirty-seventh Report on Action Taken by Government on the Recommendations/Observations contained in the Twenty-second Report on Demands for Grants (1995-96) of the Department of Education, Ministry of Human Resource Development;
- (4) Thirty-eighth Report on Action Taken by Government on the Recommendations/Observations contained in the Nineteenth Report on Demands for Grants (1995-96) of the Department of Health, Ministry of Health and Family Welfare;
- (5) Thirty-ninth Report on Action Taken by Government on the Recommendations/Observations contained in the Twentieth Report on Demands for Grants (1995-96) of the Department of Family Welfare, Ministry of Health and Family Welfare; and
- (6) Fortieth Report on Action Taken by Government on the Recommendations/Observations contained in the Seventeenth Report on Demands for Grants (1995-96) of the Department of Youth Affairs and Sports, Ministry of Human Resource Development.

20. Report of the Standing Committee on Science and Technology, Environmnt and Forests

Shri K.G. Shivappa laid on the Table a copy (Hindi and English versions) of the thirtieth Report of the Standing Committee on Science and Technology, Environment and Forests on the Annual Report (1994-95) of the Ministry of Environment and Forests with reference to the issues related to conservation of forests and foretry development vis-a-vis National Forest Policy, particularly with respect to afforestation and regeneration of degraded areas.

21. Presentation of Petition

Shri Basudeb Acharia presented a petition signed by Shri Ankur Chand Majhi, Bihar Paschimbanga Deswali Majhi Samaj Unnayan Samity, Village & P.O. PIRRAH, Distt, Purulia (West Bengal) regarding inclusion of Deswali Majhi Community in the list of Scheduled Tribes.

22. Statement by Ministers

- (i) The Minister of Chemicals and Fertilizers made a statement correcting the reply given on December 11, 1995 to Starred Question No. 205 by Prof. Rasa Singh Rawat and Dr. (Smt.) K.S. Soundaram regarding Fertilizer Production.
- (ii) The Minister of State in the Ministry of Health and Family Welfare made a statement correcting the reply given on February 27, 1996 to Starred Question No. 2 by S/Shri George Fernandes and B.L. Sharma 'Prem' regarding Malaria Control.

23. Motion-Negatived.

Further discussion on the following motion moved by Shri Atal Bihari Vajpayee on the 28th February, 1996 continued:—

"That this House do express its dissatisfaction at the Government's failure to answer charges relating to the 'Havala Case' and to allegations about illegal pay offs to some Members of Parliament."

The following Members took part in debate:—

- (1) Shri Devendra Prasad Yadava
- (2) Shri George Fernandes
- (3) Shri Chitta Basu
- (4) Shri Bhogendra Jha
- (5) Shri P.R. Kumaramangalam
- (6) Shri Yaima Singh Yumnam
- (7) Smt. Margaret Alva

Shri Atal Bihari Vajpayee replied to the debate.

The motion was negatived.

24. Motion of Thanks on the President's Address

Shri P.C. Chacko moved the following motion:—

'That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 26th February, 1996.' "

Dr. Girija Vyas seconded the motion.

The following Members took part in the debate:—

- (1) Shri E. Ahamed
- (2) Shri Kokanath Choudhury

Shri P.V. Narasimha Rao replied to the debate.

The Motion was adopted.

25. Valedictory References

The Speaker and the Prime Minister, made valedictory references on the conclusion of the Sixteenth Session of Tenth Lok Sabha.

26. National Song

The National song was played.

(Lok Sabha adjourned sine die at 8.24 P.M.)

S.N. MISHRA, Secretary-General.